

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 179 of 2021

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU based on the News item in
Eenadu Telugu News Paper, A.P, Kurnool District on 20.07.2021
UNDER THE CAPTION "MINING OF POTSTONE (NAPARALLU)
EXCAVATION BEING DONE WITHOUT LEAVING
MARGINS ON EITHER SIDE OF THE ROADS"

...Applicant(s)

Versus

The Chief Secretary to Government of Andhra Pradesh and Others.

...Respondent(s)

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Place: Kurnool.
Date: 20.09.2021.


For A.P. Pollution Control Board
Environmental Engineer
A.P. Pollution Control Bo.
Regional Office, KURNOOL

1/2/19

A Report of Andhra Pradesh Pollution Control Board (APPCB) in Original Application No. 179 of 2021 of the Hon'ble National Green Tribunal (NGT) Southern Zone, Chennai (SZ) as Suo Motu based on newspaper report under caption "Mining of Potstone (Naparallu) excavation being done without leaving margins on either side of the roads".

Preamble

1. The Hon'ble National Green Tribunal (NGT) has registered the case Suo Motu on the basis of the newspaper report published in the Eenadu Telugu newspaper, A.P, Kurnool District dated 20.07.2021 under the caption "Mining of Potstone (Naparallu) excavation being done without leaving margins on either side of the roads". The allegations made in the newspaper report with regard to large scale illegal mining activity of Potstone (Naparallu) without obtaining necessary permission and also without leaving margin on either side of the road as per norms in Banaganapalle, Bethamcherla, Dhone, etc., in Kurnool District.

1.1 In this connection, the Hon'ble NGT in its order dt. 11.08.2021, appointed a joint committee comprising of (i) District Collector, Kurnool District or a Senior Officer not below the rank of Sub Divisional Magistrate/Revenue Divisional Officer as deputed by the District Collector, (ii) Senior Officer not below the rank of Assistant Director from the Department of Mines and Geology as deputed by its Director, (iii) Senior Officer from the Andhra Pradesh Pollution Control Board and (iv) Senior Officer from Andhra Pradesh State Environment Impact Assessment Authority to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. The Department of Mines & Geology, Government of Andhra Pradesh is the nodal agency for co-ordination and also for providing necessary logistics for this purpose.

1.2 On 18.08.2021, the Member Secretary, Board Office, Vijayawada has nominated the Environmental Engineer, Regional Office, Kurnool to represent A.P. Pollution Control Board (APPCB) in the Joint Committee to inspect the area in question and submit a factual as well as action taken report, if there is any violation found, also directed to submit an independent report to the Board for filing the responses in the Hon'ble NGT.

2. In compliance to the Hon'ble NGT order, the Joint Committee comprising of the following officers, inspected the areas mentioned in the adverse news item published in Eenadu Telugu Newspaper Kurnool edition i.e., Banaganapalle, Kolimigundla, Bethamcherla, Dhone and Nandikotkur Mandals on 02.09.2021 & 03.09.2021 to submit a factual as well as action taken report if there is any violation found and also to ascertain the four directions of Hon'ble NGT.

S.No	Name and Designation
1	Sri K. Mallikarjunudu, Special Deputy Collector, (L.A), HNSS Unit – IV, Kurnool
2	Sri M. Rama Siva Reddy, Asst. Director of Mines & Geology, Kurnool
3	Sri P. Venugopal, Asst. Director of Mines & Geology, Banaganapalle
4	Sri B.Y. Muni Prasad, Environmental Engineer, APPCB, Regional Office, Kurnool

3. It is humbly submitted that, out of 17 points/paragraphs mentioned in the Hon'ble NGT order issued in O.A No.179 of 2021 only two points (2 and 12) are related to A.P. Pollution Control Board.

3.1 In Reply to the Para No. 2 in the Page No.3 of 7 in the Hon'ble NGT Order dated: 11.08.2021:

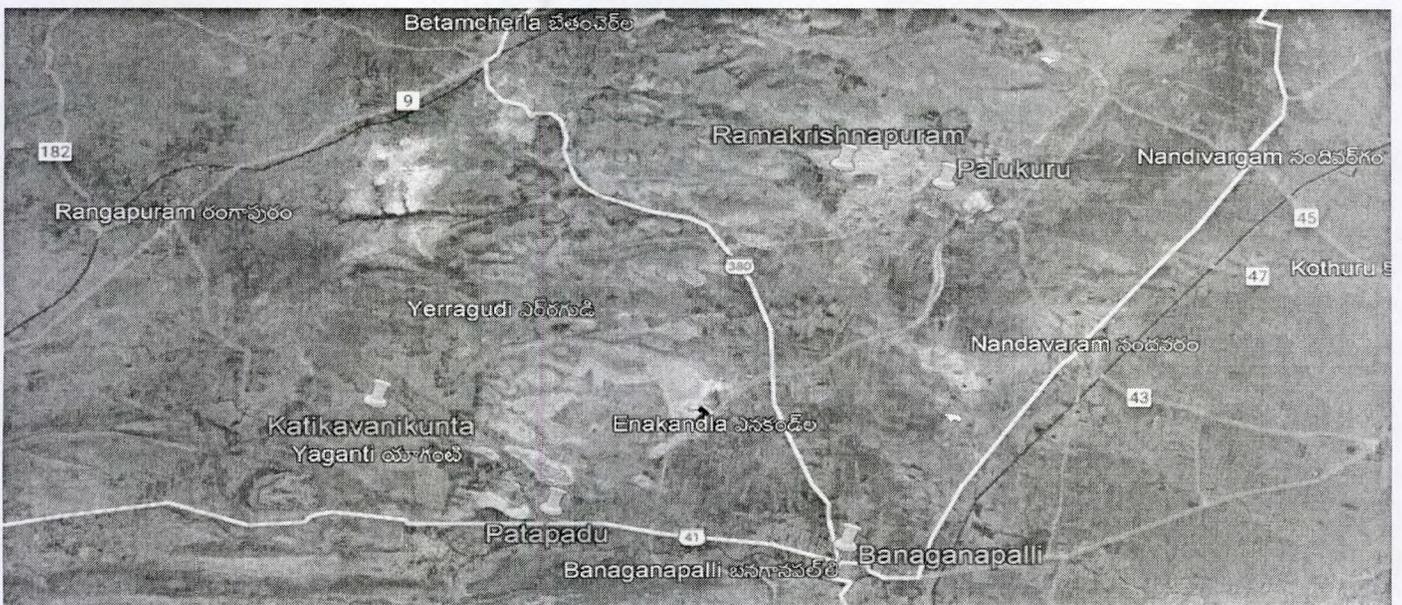
3.1.1 It is submitted that, Board has requested the Mines Department, Kurnool District to submit the details of MINING OF POTSTONE (NAPARALLU) operating in Kurnool district.

3.1.2 As per information submitted by the AD, Mines and Geology Department Kurnool and Banaganapalli, through their mails dated 06.09.2021 & 16.09.2021 there are about 617 quarry leases, for which they have been granted mine leases for the Limestone Slabs in Banaganapalle, Kolimigundla, Bethamcherla, Dhone and Nandikotkur Mandals, out of which 472 leases are in working condition. As per the records of A.P. Pollution Control Board, Regional Office, Kurnool, only 19 Lime Stone slab mining units are having EC, CFE/CFO of the Board located in the areas of Banaganapalle, Kolimigundla, Bethamcherla, Dhone and Nandikotkur Mandals.

Abstract showing the Number of Lime Stone Slab (potstone) mining units in working condition and having valid consents of A.P. Pollution Control Board is as follows:

Kurnool District	No. Of Working Mining units as per AD, Mines and Geology	No. Of Mining units having valid consents of the Board
Kurnool Division		
Bethamcherla	36	0
Dhone	0	0
Nandikotkur	0	0
Banaganapalli Division		
Banaganapalli	129	15
Kolimigundla	240	3
Owk	67	1
Gadivemula	0	0
Total	472	19

- 3.1.3 It is humbly submitted that, for every quarry lease grant the Director of Mines & Geology, Ibrahimpatnam, Govt., of Andhra Pradesh would issue Notice to the proponents of the Mining units clearly mentioning that, “it is decided in principle to grant Quarry lease for a period of 10/20/30 years subject to submission of Approved Mining plan within a period of (1) year from the date of issue of this notice along with Consent for Establishment from A.P. Pollution Control Board & Environmental Clearance from the Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dated:14.09.2006”, as required under Rule 12(5)(c) of APMMC Rules, 1966.
- 3.1.4 During the inspection of Joint Committee, it was observed that, the Majority Limestone Slabs Leases are available in Banaganapalle, Kolimigundla, Owk, Bethamcherla Mandals and Dolomite, Mosaic Chips are available in Dhone and Nandikotkur Mandals.
- 3.1.5 As per the Department of Mines and Geology, every lease holder should leave the buffer margin on either-side of road/village cart track as per regulations of Metalliferous Mines Rules, 1961. As per regulation 109 of Metalliferous Mines Rules, 1961 issued by the Government of India, the lessees shall not work within 45 meters of any Railway or of any public works or of any public road or building or of other permanent structures. Further As per regulation 127 of Metalliferous Mines Rules, 1961 issued by the Government of India, the lessees shall not work within the horizontal distance of 15 meters from either bank of a river, reservoirs and also with regard to the safety margins to be left to the railways and others village roads.
- 3.1.6 During the Joint Committee visit it was observed that, most of the potstone mining units (lime stone slab) located i) on the way from Banagapally to Palukuru ii) on the way from Palukuru and Ramakrishnaram iii) on the road from Patapadu to Katikavanikunta and Fattenagar are not maintaining the proper safety margins and carried out excavations of quarries.



Map indicating the locations mentioned in the Hon'ble NGT order dt.11.08.2021



Road showing from Banaganapalli to Palukuru



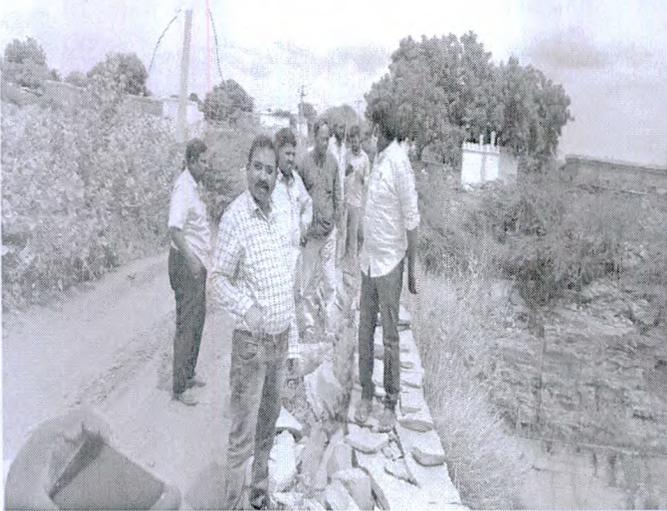
Road showing from palukuru to Ramakrishna puram



Road showing the Patapadu to Katakavanikunta



On the way from Palukuru to Ramakrishnapuram



Joint Committee visit on 02.09.2021



Joint Committee visit on 03.09.2021



4.0 In Reply to the Para No. 12 in the Page No.6 of 7 in the Hon'ble NGT Order dated: 11.08.2021
the responses are as follows:

4.1 Whether the persons who are carrying on the mining activity in that area are having necessary permission/clearance/consent as required under the environment laws.

4.1.1 Reply:

To obtain the quarry lease grant, the proponent/ mine lease holder should submit the approved mining plan along with the Consent for Establishment from A.P. Pollution Control Board & Environmental Clearance from the Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dated: 14.09.2006, as required under Rule 12(5)(c) of APMMC Rules, 1966 within six months from the date of issue of notice by Department of Mines and Geology.

4.1.2 The issue of Environmental Clearances and the compliance is related to the ministry of Environment & Forest Govt., of India and not by the A.P. Pollution Control Board. With regard to CFE/CFO it is to submit that, only 19 Lime Stone slab mining units are having valid consents of the Board.

4.1.3 Whereas, the Department of Mines and Geology, Kurnool is issuing the work permits and waybills to the mining units though they are not having the permission/clearance/consent as required under the environment laws.

4.1.4 Action taken by A.P. Pollution Control Board as per the directions of Hon'ble Courts/MOEF&CC and CPCB, etc.,:

4.1.4.1 Earlier, on 02.08.2017 the Hon'ble Supreme Court of India, in its judgment order in WP (C) No. 114 of 2014 directed the CPCB & SPCBs to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act.

4.1.4.2 Accordingly, the A.P. Pollution Control Board has issued stop production orders to 109 mining units (all minerals) in the Jurisdiction of Regional Office, Kurnool on 24.05.2018, for operating the mining unit without Environmental Clearance as required under Environment (Protection) Act 1986 and CFE/CFO of the Board as required under Section 25/26 of Water Act and under Section 21/22 of Air Act in the interest of protecting Public Health and protection of Environment and also requested the Assistant Director of Mines & Geology Department, Kurnool District, Government of Andhra Pradesh, not to issue work permits to the mines in view of Stop production order issued by the Board. Thereafter, on 06.09.2018 the A.P. Pollution Control Board, Regional Office Kurnool has addressed letters to the Assistant Director, Mines and Geology, Kurnool & Banaganapalli requested not to allow the mining activity by the mining units and not to issue permits to the unit till the mine operator obtains Environmental Clearances and Consent for Establishment (CFE)/Consent to Operation (CFO) of the Board as per the Supreme Court directions dated 22.02.2017 in W.P.No.375 of 2012 and reference as MOEF & CC, GOI notifications dated 14.03.2017.

4.1.4.3 In the year 2018, a Writ Petition (PIL) No.354 of 2018 was filed by Sri Kanala Hanumanth Reddy, S/o. Late K.Nagi Reddy, H.No.4-348/3, Srinagar Colony, Bethamcharla (V&M), Kurnool District in the Hon'ble High Court regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Banaganapalli (M), Kurnool District issued by Mines & Geology Department (respondent No.3 to 5) for mining of Black Lime stone or Kadapa napa slab.

Further, The Hon'ble High Court dt: 11.12.2018 has disposed the Writ Petition with a directions to the A.P. Pollution Control Board. Further the Board has reviewed all the six mining units in the External Advisory Committee of A.P. Pollution Control Board in its meeting held on 16.03.2019 at A.P. Pollution Control Board and issued Closure Orders. As a follow up action, the A.P. Pollution Control Board vide order dt.19.03.2019 requested the Asst., Director of Mines and Geology Department, Kurnool District, Govt., Andhra Pradesh, not to issue work permits to the all six mining units to enforce the closure orders issued by the Board as they violated the provisions of E (P) act, Water act and Air act.

4.1.4.4 In continuation to the A.P. Pollution Control Board letter dated: 06.09.2018 has again reminded the Deputy Director, Mines and Geology, Kurnool and Assistant Director, Mines and Geology, Kurnool & Banaganapalli on 15.07.2020 & 16.07.2020 and requested not to allow the mining activity by the mining units and not to issue permits to the unit till the mine operator obtains Environmental Clearances and Consent for Establishment (CFE)/Consent to Operation (CFO) of the Board.

4.1.4.5 Recently, on 03.09.2021 the A.P. Pollution Control Board has addressed letters to the Deputy Director, Mines and Geology, Kurnool and Assistant Director, Mines and Geology, Kurnool & Banaganapalli requested to take action against the defaulting Mining unit as the Hon'ble NGT (SZ) in O.A No.179 of 2021, order dated. 11.08.2021. Also requested them not to allow the mining activity by the mining units and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board.

4.1.4.6 The Regional Office, Kurnool has submitted a report to the Zonal Office, Kurnool and requested to take suitable necessary action against the defaulting mining units under the provisions of Water (Prevention and control of Pollution) Act, 1974 & its amendments thereof and Air (Prevention and control of Pollution) Act, 1981 & its amendments thereof.

4.2 Whether any excess mining has been done in violation of the conditions (if any) imposed, then they are directed to ascertain the quantity of excess mining and impose environmental compensation, apart from imposing penalty and royalty for excess mining and also for cost restoration of damage caused to the environment,

Reply:

4.2.1 With regard to environmental compensation, it is to submit that, to calculate the environmental compensation, the required inputs are not available with the Dept. of Mines and Geology, Govt. of Andhra Pradesh and also no information is available with respect to quantity of solid waste generated and stored/ disposed from the illegal mining units.

4.2.2 As per the Report of the CPCB, In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund the

Cases to be considered for levying Environmental Compensation (EC):

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.

- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

4.2.3 In the instances as mentioned at a, b and c above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

PI = f (Water Pollution Score, Air Pollution Score & HW Generation Score)
 Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from the industrial sector.

CPCB has issued directions to all SPCBs/PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Environmental Compensation. This may help in implementation of such provision throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at a, b and c including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- a) The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.

- b) N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- c) R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- d) S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- e) LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

Table No. 1.1: Location Factor Values

Sl. No.	Population* (million)	Location Factor# (LF)
1.	1. Less than 1	1.0
2.	2. 1 to <5	1.25
3.	3. 5 to <10	1.5
4.	4. 10 and above	2.0

*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

For notified Ecologically Sensitive areas, for beginning, LF may be assumed as 2.0. However, for critically Polluted Areas, LF may be explored in future.

- f) In any case, minimum Environmental Compensation shall be ₹ 5000/day.
- g) In order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2 times on 1st repetition, 4 times on 2nd repetition and 8 times on further repetitions.
- h) If the operations of the industry are inevitable and violator continues its operations beyond 3 months then for deterrent compensation, EC may be increased by 2, 4 and 8 times for 2nd, 3rd and 4th quarter, respectively. Even if the operations are inevitable beyond 12 months, violator will not be allowed to operate.
- i) Besides EC, industry may be prosecuted or closure directions may be issued, whenever required. A sample calculation for Environmental Compensation (without deterrent factor) is given at Table No. 1.2. It can be noticed that for all instances, EC for Red, Orange and Green category of industries varies from 3,750 to 60,000 ₹/day.

Table No. 1.2: A sample calculation for Environmental Compensation

Industrial Category	Red	Orange	Green
Pollution Index (PI)	60-100	41-59	21-40
Average PI	80	50	30
R-Factor	250		
S-Factor	0.5-1.5		
L-Factor	1.00-2.00		
Environmental Compensation (₹/day)	10,000-60,000	6,250-37,500	5,000-22,500

- 4.2.4 In other instances i.e. *d, e and f*, the environmental compensation may contain two parts – one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.
- 4.2.5 In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

With regard to Land pollution/ destruction:

Formula used in calculating damage to be caused to the surrounding environment because of the pollution of the ground surface with solid wastes:

$$D(GS) = q \times m \times CF(SW) \quad (1)$$

D(GS)	Damage to be caused by land reserve destruction or land surface pollution (Rs /year).
q	Index of land reserve's relative value (0.3 for barren lands to 3.0 for land falling under ecologically sensitive zones).
m	Weight/ quantity of solid waste released (Tons/ year)
CF(SW)	Damage to be caused by 1.0 ton of solid waste (Rs.)

The land reserve's relative value can be taken as 0.5 for barren lands, 1.0 for grass lands/ recreational plots, 1.5 for agricultural lands, 2.0 for plantations, 2.5 for forest lands and for ecologically sensitive zones.

The amount of unit damage to be caused to the surrounding environment in the result of releasing of 1.0 ton of solid waste into the environment can be expressed by the sum of the expenses on removal, detoxification, disposal charges, cost of land polluted, expenses on hygiene and environmental restoration measures. This amount has to be fixed by an expert panel after a detailed study, considering the site specific conditions.

- 4.2.6 It is humbly submitted that, the Joint Committee will assessing the environmental compensation duly considering the information from the concerned departments as the mining units are not having EC, CFE/CFO and approved mining plans. It is not possible to quantify the actual excess production from the mines and to impose the Environmental Compensation.

4.3 If there is any illegal mining done by any persons, what is the nature of action taken by the authorities, apart from realizing penalty and royalty and imposing environmental compensation against them depending on the quantity mined.

Reply:

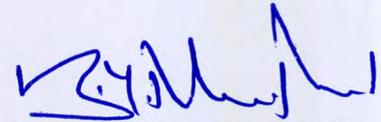
- 4.3.1 On 11.08.2021, the Board has addressed a letter to the Deputy Director, Mines and Geology, Kurnool and requested to take credible action against the Mining units and to submit the list of mining units operating without obtaining Environmental Clearance and Consents of the Board and the Board duly verify and action will be taken against the defaulting mining units.

4.4 Whether any action has been taken against the owners of the vehicles which are involved in illegal transport of such illegally mined minerals.

Reply:

4.4.1 With regard to illegal Transportation it is to submit that, this issue not pertains to the APPCB. The Mines and Geology department is the enforcement authority to take action against the illegal/unauthorized excavation, transporting without work permits/ valid way bill issued by the mines department. For that, the Mines and Geology Department has established 3 check posts at Dhone, Bethamcherla and Bugga to control the illegal transportation of minerals in the Kurnool District and the Regional Vigilance Squad i.e., ADM&G (RVS), Kurnool is continuously monitoring the mineral transportation and illegal activity in the District. The Department has collected penalty amount on illegal transportation of minerals in the district and the details of the last three years and details are reported in the joint committee inspection report.

This report is placed before the Hon'ble Tribunal for its kind consideration to pass appropriate direction.



For A.P. Pollution Control Board
Environmental Engineer
A.P. Pollution Control Board
Regional Office, KURNOOL.

ANNEXURE - I



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

Order No. KNL-789/Mines/APPCB/ZO-KNL/2018- 617

Dt: 19.03.2019

CLOSURE ORDER

Sub: APPCB – ZO- Kurnool – 0.809 Ha. Lime Stone Slabs (Black) mining of Smt. Ch. Lakshmi Reddy, Sy.No.135 of Palkur (V), Banaganapalle (M), Kurnool district – Operating the mining unit without Environmental Clearance and Consents of the Board – **Closure orders** - Issued – Reg.

- Ref:**
1. Environment Impact Assessment Notification No. S.O. 1533 (E), Dt: 14.09.2006.
 2. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 3. MoEF&CC, Gol, New Delhi Notification No. S.O. 1030 (E) Dt: 08.03.2018.
 4. MoEF&CC, Gol, New Delhi Memorandum Dt: 15.03.2018 & 16.03.2018.
 5. CPCB F.No. B-300/Implementation/IPC-VI/2017/16320, Dt: 17.01.2018.
 6. B.O. Lr.No. 6/APPCB/Mines/Env. Clearance/2018-188. Dt: 04.05.2018.
 7. W.P.(PIL) No.354 of 2018 filed by Sri Kanala Hanumanth Reddy regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Kurnool district in the Hon'ble High court.
 8. RO, Kurnool show cause notice cum stop production orders dt: 10.12.2018
 9. RO, Kurnool Lr.No.109/Legal/PCB/RO/KRNL/2019-1549, dt.25.02.2019
 10. EAC Committee meeting held at ZO, Kurnool APPCB on 16.03.2019

* * *

WHEREAS you are operating 0.809 Ha. Lime Stone Slabs (Black) mining unit in the name & style of Smt. Ch. Lakshmi Reddy, Sy.No.135 of Palkur (V), Banaganapalle (M), Kurnool district

WHEREAS, as per the Ministry of Environment, Forest and Climate Change notification reference 1st cited, construction of new projects or activities or the expansion or modernization of existing projects or activities listed under notification shall obtain prior Environmental Clearance (EC) from the Central Government or the State Level Environment Impact Assessment Authority constituted by the Central Government, in accordance with the procedure specified in the notification.

WHEREAS, the Hon'ble Supreme Court of India, vide reference 2nd cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act.

WHEREAS, you are operating the mining unit without obtaining Environmental Clearance (EC) as required vide notification number S.O. 1533(E) Dt: 14.09.2006 of Ministry of Environment & Forests, Government of India and amendments /Office memo issued thereof, vide reference 3rd & 4th cited.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

Received
K. Hanumanth Reddy
Date - 23-3-2019

WHEREAS, the Central Pollution Control Board (CPCB), vide reference 5th cited, issued directions to the Andhra Pradesh Pollution Control Board (APPCB) under section 18(1)(b) of Water Act and Air Act to direct all such units (Red Orange and Green) not to continue their operations till the units obtain valid consent to operate (CTO) from the Board.

WHEREAS, the APPCB, Board Office, vide reference 6th cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, the APPCB, RO, Kurnool, vide reference 8th cited, issued show cause notice cum stop production order to your mine for operating the mining activity without Environmental Clearance and Consents of the Board.

WHEREAS, the APPCB, RO, Kurnool, vide reference 9th cited, submitted a report to ZO, Kurnool and recommended to place the issue before external advisory committee for hearing and suitable legal action may be initiated for operating the mines without CFE/CFO of the Board. The main crux of the report is as follows:

1. Writ Petition (PIL) No.354 of 2018 was filed by Sri Kanala Hanumanth Reddy, S/o. Late K.Nagi Reddy, H.No.4-348/3, Srinagar Colony, Bethamcharla (V&M), Kurnool District in the Hon'ble High Court regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Banaganapalli (M), Kurnool District issued by Mines & Geology Department (respondent No.3 to 5) for mining of Black Lime stone or Kadapa napa slab.
2. The 0.809 Ha. Lime Stone Slabs (Black) mining of Smt. Ch. Lakshmi Reddy, has not obtained Environmental Clearance from the Ministry of Environment, forest & Climate Change, GOI, Andhra Pradesh.
3. The above mine is operated without the CFO of the Board Show cause notice cum Stop production order was issued on 10.12.2018 with a direction to stop all mining activities till they obtain Environmental Clearance, Consent for Establishment / Consent for Operation.
4. The Hon'ble High Court dt:11.12.2018 has disposed the Writ Petition with a directions to the APPCB and extract of the order is as follows:

"It is now for the APPCB and other agencies to look into the question whether the mining activity is carried out using explosives or not. That question will be integrally involved while APPCB decides other issues relatable to the Pollution Laws"

"This Writ Petition is accordingly ordered directing that due action shall be carried forward by APPCB in accordance with law and by providing opportunity to the operators as well to place their views before the APPCB for appropriate consideration as provided by law, in furtherance of the Show cause notices and Stop production orders issued to the different operators"

WHEREAS, the Board vide reference 10th cited has given an opportunity to you for hearing before the External Advisory Committee of A.P. Pollution Control Board in its meeting held on 16.03.2019 at A.P. Pollution Control Board, Zonal Office, Kurnool.

1. The committee perused the Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018. In accordance to the Hon'ble Court order the Board has given an opportunity for 6 mining units existing in Sy.No.134 & 135 of Palakuru (V), Banaganapally (M), Kurnool district before the EAC Committee meeting held on 16.03.2019 for expressing their views and to take necessary action against the mining units based upon the merits of the case.

2. The Petitioner / Complainant Sri Kanala Hanumanth Reddy attended the meeting and expressed that all the 6 mining units located at Sy.No.134 & 135 are operating without obtaining EC, CFE & CFO of the Board and also stated that due to these mines the villagers are facing lot of air pollution problems due to heavy blasting, crushing, mining operations resulting health hazards. The representative of the mining units were attended the meeting and informed that they will apply for EC, CFE & CFO of the Board within few days.

The committee after detailed discussion on the agenda recommended to issue closure order to the mining units as per the directions of Hon'ble Supreme Court in W.P.No.354 of 2018 and for operating the mining units without obtaining Environmental Clearance from The Ministry of Environment, Forest & Climate Change, Gol, Andhra Pradesh and CFE & CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without Environmental Clearance as required under Environment (Protection) Act 1986 and CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987 for the reasons stated above, Under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that **the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board. Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.**

The orders will take effect from today i.e., 19.03.2019.

K. Lakshmi Reddy
19/3/19.
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
Smt. Ch. Lakshmi Reddy
(Mine lease area - 0.809 Ha.)
Lime Stone Slabs (Black) mining
Sy.No.135 of Palkur (V),
Banaganapalle (M), Kurnool district

Received copy

K. Lakshmi Reddy

20/3/19
9491592967

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Assistant Director of Mines & Geology Department, Kurnool District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kurnool with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

Order No. KNL-789/Mines/APPCCB/ZO-KNL/2018- 623

Dt:19.03.2019

CLOSURE ORDER

- Sub:** APPCB – ZO- Kurnool – 0.886 Ha. Lime Stone Slabs (Black) mining of Smt K.Uma Maheswari, Sy.No.134 of Palkur (V), Banaganapalle (M), Kurnool district – Operating the mining unit without Environmental Clearance and Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Environment Impact Assessment Notification No. S.O. 1533 (E), Dt: 14.09.2006.
 2. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 3. MoEF&CC, Gol, New Delhi Notification No. S.O. 1030 (E) Dt: 08.03.2018.
 4. MoEF&CC, Gol, New Delhi Memorandum Dt: 15.03.2018 & 16.03.2018.
 5. CPCB F.No. B-300/Implementation/IPC-VI/2017/16320, Dt: 17.01.2018.
 6. B.O. Lr.No. 6/APPCCB/Mines/Env. Clearance/2018-188. Dt: 04.05.2018.
 7. W.P.(PIL) No.354 of 2018 filed by Sri Kanala Hanumanth Reddy regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Kurnool district in the Hon'ble High court.
 8. RO, Kurnool show cause notice cum stop production orders dt. 10.12.2018
 9. RO, Kurnool Lr.No.109/Legal/PCB/RO/KRNL/2019-1549, dt.25.02.2019
 10. EAC Committee meeting held at ZO, Kurnool APPCCB on 16.03.2019

* * *

WHEREAS you are operating 0.886 Ha. Lime Stone Slabs (Black) mining unit in the name & style of Smt K.Uma Maheswari, Sy.No.134 of Palkur (V), Banaganapalle (M), Kurnool district.

WHEREAS, as per the Ministry of Environment, Forest and Climate Change notification reference 1st cited, construction of new projects or activities or the expansion or modernization of existing projects or activates listed under notification shall obtain prior Environmental Clearance (EC) from the Central Government or the State Level Environment Impact Assessment Authority constituted by the Central Government, in accordance with the procedure specified in the notification.

WHEREAS, the Hon'ble Supreme Court of India, vide reference 2nd cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act.

WHEREAS, you are operating the mining unit without obtaining Environmental Clearance (EC) as required vide notification number S.O. 1533(E) Dt: 14.09.2006 of Ministry of Environment & Forests, Government of India and amendments /Office memo issued thereof, vide reference 3rd & 4th cited.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

WHEREAS, the Central Pollution Control Board (CPCB), vide reference 5th cited, issued directions to the Andhra Pradesh Pollution Control Board (APPCB) under section 18(1)(b) of Water Act and Air Act to direct all such units (Red Orange and Green) not to continue their operations till the units obtain valid consent to operate (CTO) from the Board.

WHEREAS, the APPCB, Board Office, vide reference 6th cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, the APPCB, RO, Kurnool, vide reference 8th cited, issued show cause notice cum stop production order to your mine for operating the mining activity without Environmental Clearance and Consents of the Board.

WHEREAS, the APPCB, RO, Kurnool, vide reference 9th cited, submitted a report to ZO, Kurnool and recommended to place the issue before external advisory committee for hearing and suitable legal action may be initiated for operating the mines without CFE/CFO of the Board. The main crux of the report is as follows:

1. Writ Petition (PIL) No.354 of 2018 was filed by Sri Kanala Hanumanth Reddy, S/o. Late K.Nagi Reddy, H.No.4-348/3, Srinagar Colony, Bethamcharla (V&M), Kurnool District in the Hon'ble High Court regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Banaganapalli (M), Kurnool District issued by Mines & Geology Department (respondent No.3 to 5) for mining of Black Lime stone or Kadapa napa slab.
2. The 0.886 Ha. Lime Stone Slabs (Black) mining of Smt K.Uma Maheswari, has not obtained Environmental Clearance from the Ministry of Environment, forest & Climate Change, GOI, Andhra Pradesh.
3. The above mine is operated without the CFO of the Board Show cause notice cum Stop production order was issued on 10.12.2018 with a direction to stop all mining activities till they obtain Environmental Clearance, Consent for Establishment / Consent for Operation.
4. The Hon'ble High Court dt:11.12.2018 has disposed the Writ Petition with a directions to the APPCB and extract of the order is as follows:

"It is now for the APPCB and other agencies to look into the question whether the mining activity is carried out using explosives or not. That question will be integrally involved while APPCB decides other issues relatable to the Pollution Laws"

"This Writ Petition is accordingly ordered directing that due action shall be carried forward by APPCB in accordance with law and by providing opportunity to the operators as well to place their views before the APPCB for appropriate consideration as provided by law, in furtherance of the Show cause notices and Stop production orders issued to the different operators"

WHEREAS, the Board vide reference 10th cited has given an opportunity to you for hearing before the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 16.03.2019 at A.P. Pollution Control Board, Zonal Office, Kurnool.

1. The committee perused the Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018. In accordance to the Hon'ble Court order the Board has given an opportunity for 6 mining units existing in Sy.No.134 & 135 of Palakuru (V), Banaganapally (M), Kurnool district before the EAC Committee meeting held on 16.03.2019 for expressing their views and to take necessary action against the mining units based upon the merits of the case.

2. The Petitioner / Complainant Sri Kanala Hanumanth Reddy attended the meeting and expressed that all the 6 mining units located at Sy.No.134 & 135 are operating without obtaining EC, CFE & CFO of the Board and also stated that due to these mines the villagers are facing lot of air pollution problems due to heavy blasting, crushing, mining operations resulting health hazards. The representative of the mining units were attended the meeting and informed that they will apply for EC, CFE & CFO of the Board within few days.

The committee after detailed discussion on the agenda recommended to issue closure order to the mining units as per the directions of Hon'ble Supreme Court in W.P.No.354 of 2018 and for operating the mining units without obtaining Environmental Clearance from The Ministry of Environment, Forest & Climate Change, Gol, Andhra Pradesh and CFE & CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without Environmental Clearance as required under Environment (Protection) Act 1986 and CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987 for the reasons stated above, Under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that **the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board. Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.**

The orders will take effect from today i.e., 19.03.2019.

KCB 19/3/19.
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
Smt K.Uma Maheswari
(Mine lease area - 0.886 Ha.)
Lime Stone Slabs (Black) mining
Sy.No.134 of Palkur (V),
Banaganapalle (M), Kurnool district

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Assistant Director of Mines & Geology Department, Kurnool District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kurnool with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road
Phone : 08518-236912

Order No. KNL-789/Mines/APPCCB/ZO-KNL/2018- 613

Dt:19.03.2019

CLOSURE ORDER

Sub: APPCB – ZO- Kurnool – 0.429 Ha. Lime Stone Slabs (Black) mining of M/s Natural Stone Pavers Pvt. Ltd., Prop. Sri A. Maheswara Reddy, Sy.No.134 of Palkur (V), Banaganapalle (M), Kurnool district – Operating the mining unit without Environmental Clearance and Consents of the Board – Closure orders – Issued – Reg.

- Ref:
1. Environment Impact Assessment Notification No. S.O. 1533 (E), Dt: 14.09.2006.
 2. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 3. MoEF&CC, Gol, New Delhi Notification No. S.O. 1030 (E) Dt: 08.03.2018.
 4. MoEF&CC, Gol, New Delhi Memorandum Dt: 15.03.2018 & 16.03.2018.
 5. CPCB F.No. B-300/Implementation/IPC-VI/2017/16320, Dt: 17.01.2018.
 6. B.O. Lr.No. 6/APPCCB/Mines/Env. Clearance/2018-188. Dt: 04.05.2018.
 7. W.P.(PIL) No.354 of 2018 filed by Sri Kanala Hanumanth Reddy regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Kurnool district the Hon'ble High court.
 8. RO, Kurnool show cause notice cum stop production orders dt: 10.12.2018
 9. RO, Kurnool Lr.No.109/Legal/PCB/RO/KRNL/2019-1549, dt:25.02.2019
 10. EAC Committee meeting held at ZO, Kurnool APPCCB on 16.03.2019

* * *

WHEREAS you are operating 0.429 Ha. Lime Stone Slabs (Black) mining unit in the name & style of M/s Natural Stone Pavers Pvt. Ltd., Prop. Sri A. Maheswara Reddy, Sy.No.134 of Palkur (V), Banaganapalle (M), Kurnool district.

WHEREAS, as per the Ministry of Environment, Forest and Climate Change notification reference 1st cited, construction of new projects or activities or the expansion or modernization of existing projects or activates listed under notification shall obtain prior Environmental Clearance (EC) from the Central Government or the State Level Environment Impact Assessment Authority constituted by the Central Government, in accordance with the procedure specified in the notification.

WHEREAS, the Hon'ble Supreme Court of India, vide reference 2nd cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act.

WHEREAS, you are operating the mining unit without obtaining Environmental Clearance (EC) as required vide notification number S.O. 1533(E) Dt: 14.09.2006 of Ministry of Environment & Forests, Government of India and amendments /Office memo issued thereof, vide reference 3rd & 4th cited.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

Received
S. Hanumanth Reddy
Date - 23-3-2019

WHEREAS, the Central Pollution Control Board (CPCB), vide reference 5th cited, issued directions to the Andhra Pradesh Pollution Control Board (APPCB) under section 18(1)(b) of Water Act and Air Act to direct all such units (Red Orange and Green) not to continue their operations till the units obtain valid consent to operate (CTO) from the Board.

WHEREAS, the APPCB, Board Office, vide reference 6th cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, the APPCB, RO, Kurnool, vide reference 8th cited, issued show cause notice cum stop production order to your mine for operating the mining activity without Environmental Clearance and Consents of the Board.

WHEREAS, the APPCB, RO, Kurnool, vide reference 9th cited, submitted a report to ZO, Kurnool and recommended to place the issue before external advisory committee for hearing and suitable legal action may be initiated for operating the mines without CFE/CFO of the Board. The main crux of the report is as follows:

1. Writ Petition (PIL) No 354 of 2018 was filed by Sri Kanala Hanumanth Reddy, S/o Late K.Nagi Reddy, H.No.4-348/3, Srinagar Colony, Bethamcharla (V&M), Kurnool District in the Hon'ble High Court regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Banaganapalli (M), Kurnool District issued by Mines & Geology Department (respondent No.3 to 5) for mining of Black Lime stone or Kadapa napa slab.
2. The 0.429 Ha. Lime Stone Slabs (Black) mining of M/s Natural Stone Pavers Pvt. Ltd., has not obtained Environmental Clearance from the Ministry of Environment, forest & Climate Change, GOI, Andhra Pradesh.
3. The above mine is operated without the CFO of the Board Show cause notice cum Stop production order was issued on 10.12.2018 with a direction to stop all mining activities till they obtain Environmental Clearance, Consent for Establishment / Consent for Operation.
4. The Hon'ble High Court dt:11.12.2018 has disposed the Writ Petition with a directions to the APPCB and extract of the order is as follows:

"It is now for the APPCB and other agencies to look into the question whether the mining activity is carried out using explosives or not. That question will be integrally involved while APPCB decides other issues relatable to the Pollution Laws"

"This Writ Petition is accordingly ordered directing that due action shall be carried forward by APPCB in accordance with law and by providing opportunity to the operators as well to place their views before the APPCB for appropriate consideration as provided by law, in furtherance of the Show cause notices and Stop production orders issued to the different operators"

WHEREAS, the Board vide reference 10th cited has given an opportunity to you for hearing before the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 16.03.2019 at A.P. Pollution Control Board, Zonal Office, Kurnool.

1. The committee perused the Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018. In accordance to the Hon'ble Court order the Board has given an opportunity for 6 mining units existing in Sy.No.134 & 135 of Palakuru (V), Banaganapally (M), Kurnool district before the EAC Committee meeting held on 16.03.2019 for expressing their views and to take necessary action against the mining units based upon the merits of the case.

2. The Petitioner / Complainant Sri Kanala Hanumanth Reddy attended the meeting and expressed that all the 6 mining units located at Sy.No.134 & 135 are operating without obtaining EC, CFE & CFO of the Board and also stated that due to these mines the villagers are facing lot of air pollution problems due to heavy blasting, crushing, mining operations resulting health hazards. The representative of the mining units were attended the meeting and informed that they will apply for EC, CFE & CFO of the Board within few days.

The committee after detailed discussion on the agenda recommended to issue closure order to the mining units as per the directions of Hon'ble Supreme Court in W.P.No.354 of 2018 and for operating the mining units without obtaining Environmental Clearance from The Ministry of Environment, Forest & Climate Change, Gov, Andhra Pradesh and CFE & CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without Environmental Clearance as required under Environment (Protection) Act 1986 and CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987 for the reasons stated above, Under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the Assistant Director, Mines and Geology Department, Gov, has been requested not to issue work permit to your mine in view of closure order issued by the Board. Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.

The orders will take effect from today i.e., 19.03.2019.

W. Rao
19/3/19
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s Natural Stone Pavers Pvt. Ltd.,
(Mine lease area – 0.429 Ha.)
Lime Stone Slabs (Black) mining
Sri A. Maheswara Reddy,
Sy.No.134 of Palkur (V),
Banaganapalle (M), Kurnool district

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Assistant Director of Mines & Geology Department, Kurnool District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kurnool with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road
Phone : 08518-236912

Order No. KNL-789/Mines/APPCCB/ZO-KNL/2018- 615

Dt:19.03.2019

CLOSURE ORDER

- Sub:** APPCB – ZO- Kurnool – 0.757 Ha. Lime Stone Slabs (Black) mining of Sri Challa Chinnaiyah, Sy.No.135/1 of Palkur (V), Banaganapalle (M), Kurnool district – Operating the mining unit without Environmental Clearance and Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Environment Impact Assessment Notification No. S.O. 1533 (E), Dt: 14.09.2006.
 2. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 3. MoEF&CC, Gol, New Delhi Notification No. S.O. 1030 (E) Dt: 08.03.2018.
 4. MoEF&CC, Gol, New Delhi Memorandum Dt: 15.03.2018 & 16.03.2018.
 5. CPCB F.No. B-300/Implementation/IPC-VI/2017/16320, Dt: 17.01.2018.
 6. B.O. Lr.No. 6/APPCCB/Mines/Env. Clearance/2018-188. Dt: 04.05.2018.
 7. W.P.(PIL) No.354 of 2018 filed by Sri Kanala Hanumanth Reddy regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Kurnool district in the Hon'ble High court.
 8. RO, Kurnool show cause notice cum stop production orders dt. 10.12.2018
 9. RO, Kurnool Lr.No.109/Legal/PCB/RO/KRNL/2019-1549, dt.25.02.2019
 10. EAC Committee meeting held at ZO, Kurnool APPCB on 16.03.2019

* * *

WHEREAS you are operating 0.757 Ha. Lime Stone Slabs (Black) mining unit in the name & style of Sri Challa Chinnaiyah, Sy.No.135/1 of Palkur (V), Banaganapalle (M), Kurnool district.

WHEREAS, as per the Ministry of Environment, Forest and Climate Change notification reference 1st cited, construction of new projects or activities or the expansion or modernization of existing projects or activates listed under notification shall obtain prior Environmental Clearance (EC) from the Central Government or the State Level Environment Impact Assessment Authority constituted by the Central Government, in accordance with the procedure specified in the notification.

WHEREAS, the Hon'ble Supreme Court of India, vide reference 2nd cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act.

WHEREAS, you are operating the mining unit without obtaining Environmental Clearance (EC) as required vide notification number S.O. 1533(E) Dt: 14.09.2006 of Ministry of Environment & Forests, Government of India and amendments /Office memo issued thereof, vide reference 3rd & 4th cited.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

WHEREAS, the Central Pollution Control Board (CPCB), vide reference 5th cited, issued directions to the Andhra Pradesh Pollution Control Board (APPCB) under section 18(1)(b) of Water Act and Air Act to direct all such units (Red Orange and Green) not to continue their operations till the units obtain valid consent to operate (CTO) from the Board.

WHEREAS, the APPCB, Board Office, vide reference 6th cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, the APPCB, RO, Kurnool, vide reference 8th cited, issued show cause notice cum stop production order to your mine for operating the mining activity without Environmental Clearance and Consents of the Board.

WHEREAS, the APPCB, RO, Kurnool, vide reference 9th cited, submitted a report to ZO, Kurnool and recommended to place the issue before external advisory committee for hearing and suitable legal action may be initiated for operating the mines without CFE/CFO of the Board. The main crux of the report is as follows:

1. Writ Petition (PIL) No.354 of 2018 was filed by Sri Kanala Hanumanth Reddy, S/o. Late K.Nagi Reddy, H.No.4-348/3, Srinagar Colony, Bethamcharla (V&M), Kurnool District in the Hon'ble High Court regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Banaganapalli (M), Kurnool District issued by Mines & Geology Department (respondent No.3 to 5) for mining of Black Lime stone or Kadapa napa slab.
2. The 0.757 Ha. Lime Stone Slabs (Black) mining of Sri Challa Chinnaiah has not obtained Environmental Clearance from the Ministry of Environment, forest & Climate Change, GOI, Andhra Pradesh.
3. The above mine is operated without the CFO of the Board Show cause notice cum Stop production order was issued on 10.12.2018 with a direction to stop all mining activities till they obtain Environmental Clearance, Consent for Establishment / Consent for Operation.
4. The Hon'ble High Court dt:11.12.2018 has disposed the Writ Petition with a directions to the APPCB and extract of the order is as follows:

"It is now for the APPCB and other agencies to look into the question whether the mining activity is carried out using explosives or not. That question will be integrally involved while APPCB decides other issues relatable to the Pollution Laws"

"This Writ Petition is accordingly ordered directing that due action shall be carried forward by APPCB in accordance with law and by providing opportunity to the operators as well to place their views before the APPCB for appropriate consideration as provided by law, in furtherance of the Show cause notices and Stop production orders issued to the different operators"

WHEREAS, the Board vide reference 10th cited has given an opportunity to you for hearing before the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 16.03.2019 at A.P. Pollution Control Board, Zonal Office, Kurnool.

1. The committee perused the Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018. In accordance to the Hon'ble Court order the Board has given an opportunity for 6 mining units existing in Sy.No.134 & 135 of Palakuru (V), Banaganapally (M), Kurnool district before the EAC Committee meeting held on 16.03.2019 for expressing their views and to take necessary action against the mining units based upon the merits of the case.

2. The Petitioner / Complainant Sri Kanala Hanumanth Reddy attended the meeting and expressed that all the 6 mining units located at Sy.No.134 & 135 are operating without obtaining EC, CFE & CFO of the Board and also stated that due to these mines the villagers are facing lot of air pollution problems due to heavy blasting, crushing, mining operations resulting health hazards. The representative of the mining units were attended the meeting and informed that they will apply for EC, CFE & CFO of the Board within few days.

The committee after detailed discussion on the agenda recommended to issue closure order to the mining units as per the directions of Hon'ble Supreme Court in W.P.No.354 of 2018 and for operating the mining units without obtaining Environmental Clearance from The Ministry of Environment, Forest & Climate Change, Gol, Andhra Pradesh and CFE & CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without Environmental Clearance as required under Environment (Protection) Act 1986 and CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987 for the reasons stated above, Under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that **the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board. Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.**

The orders will take effect from today i.e., 19.03.2019.

U Rao
19/3/19.

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
Sri Challa Chinnaiah,
(Mine lease area – 0.757 Ha.)
Lime Stone Slabs (Black) mining
Sy.No.135/1 of Palkur (V),
Banaganapalle (M), Kurnool district

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Assistant Director of Mines & Geology Department, Kurnool District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kurnool with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.

WHEREAS, the Central Pollution Control Board (CPCB), vide reference 5th cited, issued directions to the Andhra Pradesh Pollution Control Board (APPCB) under section 18(1)(b) of Water Act and Air Act to direct all such units (Red Orange and Green) not to continue their operations till the units obtain valid consent to operate (CTO) from the Board.

WHEREAS, the APPCB, Board Office, vide reference 6th cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, the APPCB, RO, Kurnool, vide reference 8th cited, issued show cause notice cum stop production order to your mine for operating the mining activity without Environmental Clearance and Consents of the Board.

WHEREAS, the APPCB, RO, Kurnool, vide reference 9th cited, submitted a report to ZO, Kurnool and recommended to place the issue before external advisory committee for hearing and suitable legal action may be initiated for operating the mines without CFE/CFO of the Board. The main crux of the report is as follows:

1. Writ Petition (PIL) No.354 of 2018 was filed by Sri Kanala Hanumanth Reddy, S/o. Late K.Nagi Reddy, H.No.4-348/3, Srinagar Colony, Bethamcharla (V&M), Kurnool District in the Hon'ble High Court regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Banaganapalli (M), Kurnool District issued by Mines & Geology Department (respondent No.3 to 5) for mining of Black Lime stone or Kadapa napa slab.
2. The 0.405 Ha. Lime Stone Slabs (Black) mining of Smt Y.Sakuntala, has not obtained Environmental Clearance from the Ministry of Environment, forest & Climate Change, GOI, Andhra Pradesh.
3. The above mine is operated without the CFO of the Board Show cause notice cum Stop production order was issued on 10.12.2018 with a direction to stop all mining activities till they obtain Environmental Clearance, Consent for Establishment / Consent for Operation.
4. The Hon'ble High Court dt:11.12.2018 has disposed the Writ Petition with a directions to the APPCB and extract of the order is as follows:

"It is now for the APPCB and other agencies to look into the question whether the mining activity is carried out using explosives or not. That question will be integrally involved while APPCB decides other issues relatable to the Pollution Laws"

"This Writ Petition is accordingly ordered directing that due action shall be carried forward by APPCB in accordance with law and by providing opportunity to the operators as well to place their views before the APPCB for appropriate consideration as provided by law, in furtherance of the Show cause notices and Stop production orders issued to the different operators"

WHEREAS, the Board vide reference 10th cited has given an opportunity to you for hearing before the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 16.03.2019 at A.P. Pollution Control Board, Zonal Office, Kurnool.

1. The committee perused the Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018. In accordance to the Hon'ble Court order the Board has given an opportunity for 6 mining units existing in Sy.No.134 & 135 of Palakuru (V), Banaganapally (M), Kurnool district before the EAC Committee meeting held on 16.03.2019 for expressing their views and to take necessary action against the mining units based upon the merits of the case.

2. The Petitioner / Complainant Sri Kanala Hanumanth Reddy attended the meeting and expressed that all the 6 mining units located at Sy.No.134 & 135 are operating without obtaining EC, CFE & CFO of the Board and also stated that due to these mines the villagers are facing lot of air pollution problems due to heavy blasting, crushing, mining operations resulting health hazards. The representative of the mining units were attended the meeting and informed that they will apply for EC, CFE & CFO of the Board within few days.

The committee after detailed discussion on the agenda recommended to issue closure order to the mining units as per the directions of Hon'ble Supreme Court in W.P.No.354 of 2018 and for operating the mining units without obtaining Environmental Clearance from The Ministry of Environment, Forest & Climate Change, Gol, Andhra Pradesh and CFE & CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without Environmental Clearance as required under Environment (Protection) Act 1986 and CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987 for the reasons stated above, Under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that **the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board. Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.**

The orders will take effect from today i.e., 19.03.2019.

19/3/19
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
Smt Y.Sakuntala,
(mine lease area - 0.405 Ha.)
Lime Stone Slabs (Black) mining
Sy.No.134 of Palkur (V),
Banaganapalle (M), Kurnool district

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Assistant Director of Mines & Geology Department, Kurnool District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kurnool with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road
Phone : 08518-236912

Order No. KNL-789/Mines/APPCCB/ZO-KNL/2018- 621

Dt:19.03.2019

CLOSURE ORDER

- Sub:** APPCB – ZO- Kurnool – 0.437 Ha. Lime Stone Slabs (Black) mining of Smt. Y.Thulasi Reddy, Sy.No.134 of Palkur (V), Banaganapalle (M), Kurnool district – Operating the mining unit without Environmental Clearance and Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Environment Impact Assessment Notification No. S.O. 1533 (E), Dt: 14.09.2006.
 2. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 3. MoEF&CC, Gol, New Delhi Notification No. S.O. 1030 (E) Dt: 08.03.2018.
 4. MoEF&CC, Gol, New Delhi Memorandum Dt: 15.03.2018 & 16.03.2018.
 5. CPCB F.No. B-300/Implementation/IPC-VI/2017/16320, Dt: 17.01.2018.
 6. B.O. Lr.No. 6/APPCCB/Mines/Env. Clearance/2018-188. Dt: 04.05.2018.
 7. W.P.(PIL) No.354 of 2018 filed by Sri Kanala Hanumanth Reddy regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Kurnool district in the Hon'ble High court.
 8. RO, Kurnool show cause notice cum stop production orders dt. 10.12.2018
 9. RO, Kurnool Lr.No.109/Legal/PCB/RO/KRNL/2019-1549, dt.25.02.2019
 10. EAC Committee meeting held at ZO, Kurnool APPCCB on 16.03.2019

* * *

WHEREAS you are operating 0.437 Ha. Lime Stone Slabs (Black) mining unit in the name & style of Smt. Y.Thulasi Reddy, Sy.No.134 of Palkur (V), Banaganapalle (M), Kurnool district.

WHEREAS, as per the Ministry of Environment, Forest and Climate Change notification reference 1st cited, construction of new projects or activities or the expansion or modernization of existing projects or activates listed under notification shall obtain prior Environmental Clearance (EC) from the Central Government or the State Level Environment Impact Assessment Authority constituted by the Central Government, in accordance with the procedure specified in the notification.

WHEREAS, the Hon'ble Supreme Court of India, vide reference 2nd cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act.

WHEREAS, you are operating the mining unit without obtaining Environmental Clearance (EC) as required vide notification number S.O. 1533(E) Dt: 14.09.2006 of Ministry of Environment & Forests, Government of India and amendments /Office memo issued thereof, vide reference 3rd & 4th cited.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

WHEREAS, the Central Pollution Control Board (CPCB), vide reference 5th cited, issued directions to the Andhra Pradesh Pollution Control Board (APPCB) under section 18(1)(b) of Water Act and Air Act to direct all such units (Red Orange and Green) not to continue their operations till the units obtain valid consent to operate (CTO) from the Board.

WHEREAS, the APPCB, Board Office, vide reference 6th cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, the APPCB, RO, Kurnool, vide reference 8th cited, issued show cause notice cum stop production order to your mine for operating the mining activity without Environmental Clearance and Consents of the Board.

WHEREAS, the APPCB, RO, Kurnool, vide reference 9th cited, submitted a report to ZO, Kurnool and recommended to place the issue before external advisory committee for hearing and suitable legal action may be initiated for operating the mines without CFE/CFO of the Board. The main crux of the report is as follows:

1. Writ Petition (PIL) No.354 of 2018 was filed by Sri Kanala Hanumanth Reddy, S/o. Late K.Nagi Reddy, H.No.4-348/3, Srinagar Colony, Bethamcharla (V&M), Kurnool District in the Hon'ble High Court regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Banaganapalli (M), Kurnool District issued by Mines & Geology Department (respondent No.3 to 5) for mining of Black Lime stone or Kadapa napa slab.
2. The 0.437 Ha. Lime Stone Slabs (Black) mining of Smt. Y.Thulasi Reddy, has not obtained Environmental Clearance from the Ministry of Environment, forest & Climate Change, GOI, Andhra Pradesh.
3. The above mine is operated without the CFO of the Board Show cause notice cum Stop production order was issued on 10.12.2018 with a direction to stop all mining activities till they obtain Environmental Clearance, Consent for Establishment / Consent for Operation.
4. The Hon'ble High Court dt:11.12.2018 has disposed the Writ Petition with a directions to the APPCB and extract of the order is as follows:

"It is now for the APPCB and other agencies to look into the question whether the mining activity is carried out using explosives or not. That question will be integrally involved while APPCB decides other issues relatable to the Pollution Laws"

"This Writ Petition is accordingly ordered directing that due action shall be carried forward by APPCB in accordance with law and by providing opportunity to the operators as well to place their views before the APPCB for appropriate consideration as provided by law, in furtherance of the Show cause notices and Stop production orders issued to the different operators"

WHEREAS, the Board vide reference 10th cited has given an opportunity to you for hearing before the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 16.03.2019 at A.P. Pollution Control Board, Zonal Office, Kurnool.

1. The committee perused the Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018. In accordance to the Hon'ble Court order the Board has given an opportunity for 6 mining units existing in Sy.No.134 & 135 of Palakuru (V), Banaganapally (M), Kurnool district before the EAC Committee meeting held on 16.03.2019 for expressing their views and to take necessary action against the mining units based upon the merits of the case.

2. The Petitioner / Complainant Sri Kanala Hanumanth Reddy attended the meeting and expressed that all the 6 mining units located at Sy.No.134 & 135 are operating without obtaining EC, CFE & CFO of the Board and also stated that due to these mines the villagers are facing lot of air pollution problems due to heavy blasting, crushing, mining operations resulting health hazards. The representative of the mining units were attended the meeting and informed that they will apply for EC, CFE & CFO of the Board within few days.

The committee after detailed discussion on the agenda recommended to issue closure order to the mining units as per the directions of Hon'ble Supreme Court in W.P.No.354 of 2018 and for operating the mining units without obtaining Environmental Clearance from The Ministry of Environment, Forest & Climate Change, Gol, Andhra Pradesh and CFE & CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without Environmental Clearance as required under Environment (Protection) Act 1986 and CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987 for the reasons stated above, Under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that **the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board. Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.**

The orders will take effect from today i.e., 19.03.2019.

K. Rao
19/3/19.
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
Smt. Y.Thulasi Reddy
(Mine lease area – 0.437 Ha.)
Lime Stone Slabs (Black) mining
Sy.No.134 of Palkur (V),
Banaganapalle (M), Kurnool district

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Assistant Director of Mines & Geology Department, Kurnool District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kurnool with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool – 518 002

B.Y. Muni Prasad
Environmental Engineer

Tele : 08518 235800
Email : roknl-ee1@ap PCB.gov.in

Lr.No. PCB/RO-KNL/Tech/Mining/2020- 152

Dt:15.07.2020

To
The Deputy Director of Mines & Geology,
45/86-6, Upstairs, Narasimhareddy Nagar,
Kurnool – 518003.

Sir,

Sub:- APPCB – R.O: Kurnool – Supreme Court Directions dated.22.02.2017 in W.P.No.375 of 2012 – Operation of mining units in violation of Environmental Laws – Not to allow the mining activity and not to issue mining permits – Requested – Regarding.

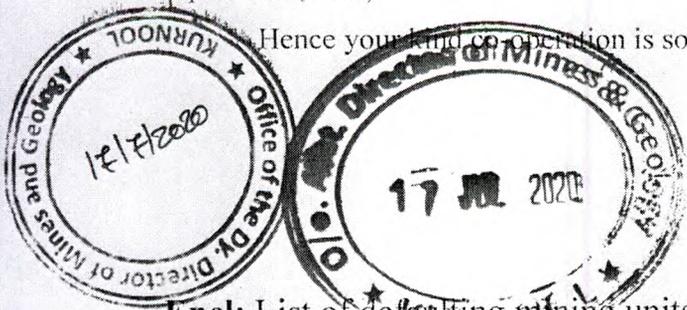
Ref:- 1. MoEF & CC, GoI notifications dated.14.03.2017.
2. APPCB, Regional Office, Kurnool letter dt.06.09.2018.

In continuation to the Regional Office, Kurnool dt.06.09.2018, it is to submit that, there are many mining units operating in violation of the Environmental Laws by not renewing the Consent orders after expiry of the same. The Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

This office has issued several notices to the mining units to apply for CFO of the board. In view of recalcitrant nature of the units, it is requested to insist upon the mining units to obtain the renewal consent orders of the Board in validity as per Laws in Vogue by using your good offices as and when the unit holder approaches for permits.

In view of the above, the Deputy Director, Department of Mines and Geology, Kurnool is requested not to allow the mining activity by the mining units and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

Hence your kind co-operation is solicited in this regard to make them under Law abiders.



Encl: List of defaulting mining units

Yours faithfully,

B.Y. Muni Prasad
ENVIRONMENTAL ENGINEER

Copy submitted to the Joint Chief Environmental Engineer, Zonal office, Kurnool for kind information.

Copy submitted to the Assistant Director of Mines & Geology, M/s. VA commercial building, 4th floor, Kurnool – 518003 for kind information.

Copy submitted to the Asst. Director of Mines & Geology, Kanakaragureddy Complex, Banaganapalli, Kurnool District - 518124.



S. No.	Name and location of the industry	Operation since (Month & year)	Production capacity before 14.09.2006	Production capacity after 14.09.2006	CFE order dt.	Latest CFO order dt. and validity	Present status of the industry (working or not?)	Remarks
1.	M/s. Lakshmi Tirumala Minerals, 2,647 Ha. Lime Stone Mine of Sy.No.53/1, Palukur (V), Banaganapalle (M), Kurnool District.	October, 2017	---	Mining of Lime stone 9,500 TPA	Order.No. KNL-354/PCB/Z OK/CFE/20 11-1165, Dt:25.02.20 12	No Valid CFO Applied for CFO on 17.03.2018 The Zonal Office, Kurnool vide letter 09. 04.2018 directed the mine to submit EC to issue CFO of the Board.	In operation.	<ul style="list-style-type: none"> A Notice was issued to the Mining unit for Operating the unit without EC and consent of the Board. Also APPCB, RO, KNL vide letters dt:21.05.2018 requested the Assistant Director, Department of Mines and Geology, Kurnool & Banaganapalli not to allow the mining activity by the mining units and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board, as the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).
2.	M/s. D. Madhava Raju (Mining of Road metal & Building stone over an extent of 4,462 Ha), Sy.No. 427 & 429 of Komarolu (V), Orvakal (M), Kurnool District.	Date of Commissioning September, 2009	---	Mining of Road metal & Building stone - 72,438 m ³ /annum.	Lr.No.KNL - 918/PCB/Z O-KNL/CFO/ 2019, Dt:17.02.20 20.	No Valid CFO Applied for CFO on 11.02.2020 The Zonal Office, Kurnool vide letter dt.09. 04.2018 directed the mine to submit EC to issue CFO of the	In operation.	<ul style="list-style-type: none"> A Notice was issued to the Mining unit for Operating the unit without EC and consent of the Board. Also APPCB, RO, KNL vide letters dt:21.05.2018 requested the Assistant Director, Department of Mines and Geology, Kurnool & Banaganapalli not to allow the mining activity by the mining units and not to

3.	M/s. G. Lakshmi Narayana (Dolomite & Steatite mine - 16.188 Ha), Sy.No.233/P, Chandrapalli(V), Peapully(M), Kurnool District.	Date of Commissioning 2004	Mining of Dolomite - 1,000 TPA Mining of Steatite - 4,000 TPA	Mining of Dolomite - 1,000 TPA Mining of Steatite - 4,000 TPA	Lr.No.KNL - 912/PCB/Z O/KNL/CF O/2019, Dt.05.02.2019.	Board. No Valid CFO Applied for CFO on 04.01.2020 The Zonal Office, Kurnool vide letter dt. 05. 02.2019 rejected the mine to submit EC to issue CFO of the Board.	In operation.	<p>issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board, as the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).</p> <ul style="list-style-type: none"> • A Notice was issued to the Mining unit for Operating the unit without EC and consent of the Board. • Also APPCB, RO, KNL vide letters dt.21.05.2018 requested the Assistant Director, Department of Mines and Geology, Kurnool & Banaganapalli not to allow the mining activity by the mining units and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board, as the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).
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ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE, KURNOOL

1ST Floor, Shankar Shopping Complex, Krishna Nagar, Main Road, Kurnool

B.Y. Muni Prasad,
Environmental Engineer

Tele : 08518 – 235800

Email : pcbkurnool@gmail.com

Olc

Lr.No. PCB/RO-KNL/Complaint /2020- 247

Dt:10.09.2020

To
The Deputy Director of Mines & Geology,
45/86-6, Upstairs, Narasimhareddy Nagar,
Kurnool – 518003.

Sir,

Sub:- APPCB – R.O: Kurnool – Complaint received from Sri K.Hanumantha Reddy, H.No:4-348, Betamcherla (V&M), Kurnool District against the Lime stone slab (Black) mining of Sri Challa Chinnaiah, Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District - Operating the mining without obtaining Environmental Clearance and Consent of the Board – Requested not to issue permits to the mining activity – Regarding.

Ref:- 1. This office received a complaint lodged by Sri K.Hanumantha Reddy against the Lime stone slab (Black) mining of Sri Challa Chinnaiah on 24/08/2020.
2. Closure Orders dated: 19/03/2019 was issued to the mine
3. APPCB addressed a letter to the Asst. Director of Mines & Geology Department, Govt of A.P, Kurnool on 19/03/2019.

* * * * *

It is to submit that, a complaint was received from Sri K.Hanumantha Reddy, H.No:4-348, Betamcherla (V&M), Kurnool District against the Lime stone slab (Black) mining of Sri Challa Chinnaiah, Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District for operating the mining activity without obtaining Environmental Clearance and Consent from the APCB and requested not to issue the mining permits.

Vide reference 2nd cited, the APPCB, ZO, Kurnool has issued closure orders to the mining of Sri Challa Chinnaiah [0.757 Ha. Lime Stone Slabs (Black)], Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District for operating the mining activity without obtaining Environmental Clearance vide order dated: 19/03/2019.

Vide reference 3rd cited, the A.P. Pollution Control Board, Zonal Office, Kurnool has also addressed a letter to the Asst. Director of Mines & Geology Department, Govt of A.P, Kurnool stating that not issue work permits to the above mentioned mine.

In view of the above, you are requested to take stringent action on the above mine and requested not to issue any licenses / permits to the mining of Sri Challa Chinnaiah [0.757 Ha. Lime Stone Slabs (Black)], Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District under any circumstances.

This is submitted for information and necessary action immediately.

Yours faithfully

ENVIRONMENTAL ENGINEER



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

REGIONAL OFFICE KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool – 518 002**B.Y. Muni Prasad**
Environmental Engineer

Tele : 08518 235800

Email : roknl-ee1@ap PCB.gov.in

Lr.No. PCB/RO-KNL/Tech/Mining/2020- 321**Dt:05.10.2020**

To
The Deputy Director of Mines & Geology,
45/86-6, Upstairs, Narasimha reddy Nagar,
Kurnool – 518003.

Sir,

Sub:- APPCB – R.O: Kurnool —Violation of provisions laid under Environment (Protection) Act, 1986 – SEIAA directed APPCB to take credible action against the EC violations – Operation of mining units in violation of Environmental Laws – Not to allow the mining activity and not to issue mining permits – Requested to take Credible action against the Mining units – Regarding.

Ref:-

1. Supreme Court Directions dated.22.02.2017 in W.P.No.375 of 2012.
2. MoEF & CC, GoI notifications dated.14.03.2017.
3. APPCB, Regional Office, Kurnool letter dt.06.09.2018 & 15.07.2020.
4. Memo No. 25/09/2020/APPCB/ UH-IV/CFO/2020, on 30.09.2020.
5. E-mail received from the APPCB, Board Office, Vijayawada on 30.09.2020.

In continuation to the Regional Office, Kurnool dt.06.09.2018 & 15.07.2020, it is to submit that, there are many mining units operating in violation of the Environmental Laws by not renewing the Consent orders after expiry of the same. The Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

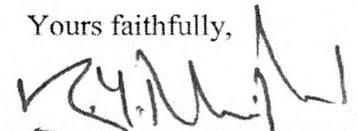
This office has issued several notices to the mining units to apply for CFO of the board. In view of recalcitrant nature of the units, it is requested to insist upon the mining units to obtain the renewal consent orders of the Board in validity as per Laws in Vogue by using your good offices as and when the unit holder approaches for permits.

A letter was received from the Member Secretary, SEIAA, A.P. Requesting the Member Secretary, APPCB to take credible action against the industries where SEIAA directed APPCB to take credible action against the EC violations and furnish the action taken report further consideration of the proposed for Environmental clearance.

In view of the above, the Deputy Director, Department of Mines and Geology, Kurnool is requested to take credible action against the Mining units, not to allow the mining activity by the mining units (List of defaulting mining enclosed) and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

Hence your kind co-operation is solicited in this regard to make them under Law abiders.

Yours faithfully,


ENVIRONMENTAL ENGINEER

P.K.


Encl: List of defaulting mining units.

Copy submitted to the Joint Chief Environmental Engineer, Zonal office, Kurnool for kind information.

Copy submitted to the Assistant Director of Mines & Geology, M/s. VA commercial building, 4th floor, Kurnool – 518003 for kind information.

Copy submitted to the ^{Asst} Deputy Director of Mines & Geology, Kanakaragureddy Complex, Banaganapalli, Kurnool District - 518124.

12/15/54

NOV 10 1954

Not Obtained EC:

S. No.	Name and Address of the Industry	District	Status
1.	Transfer of Environmental Clearance from Smt. N. Laxmidevamma to Sri N.L. Madhusudan Murthy - 8.458 Ha. Dolomite, Steatite & Serpentine, White Clay and Lime Stone Mine located at Sy.No.89, 281/1 281/2 & 281/3, Valasala (V), Dhone (M), Kurnool District - Issued.	Kurnool	
2.	5.236 Ha. of Dolomite Mine of Sri Ala Bhaskar, Sy.No. 290/1&2, 328/2&6, 329/1&2 and 330/3, Valasala (V), Dhone (M), Kurnool District .	Kurnool	
3.	19.838 Quartzite & Silica Sand Mine of Sri S. NAZEER AHMAD, Sy.No.No.550/C, Orvakal (V&M), Kurnool District	Kurnool	
4.	20.245 Ha. Silica Sand Mine of Sri S. Dasthagiri Saheb, Sy.No. 29/A, Pudicherla (V), Orvakal (M), Kurnool District	Kurnool	
5.	16.188 Ha. Dolomite & Steatite Mine of Sri G. Laxminarayana, Sy. No. 233/P, Chadrapally (V), Peapully (M), Kurnool District	Kurnool	
6.	10.73 Ha. Dolomite & Limestone of M/s. Siva Laxmi Minerals, Sy.No.499/A, 499/B, 499/C, 501, 520 & 522, Malkapuram (V), Dhone(M), Kurnool District	Kurnool	
7.	16.445 Ha. Dolomite & Limestone of M/s. Siva Lakshmi Minerals, Sy.No.521, 523, 643 & 644/B2, Malkapuram (V), Dhone (M), Kurnool District	Kurnool	
8.	7.874 Ha. Iron Ore Mine of Sri. T. Satyanarayana (Sarparajapuram Iron ore mine), Sy.No.36 & 47/A, Non Forest & Patta Land Sarparajapuram(V), Veldurthy(M), Kurnool District	Kurnool	
9.	18.125 Ha. Steatite & Dolomite Mine of M/s. Kalyan Minerals, Sy. No. 865/P, Veldurthy (V & M), Kurnool District	Kurnool	
10.	11.140 Ha. Steatite, Yellow Clay of Sri B. Sanjeeva Reddy, Sy.No. 589/A1, A5 & A6, Kolumulapalli (V), Bethamcherla (M), Kurnool District	Kurnool	
11.	20.23 Ha. Quartz Mine of K.Sumana, Sy.No.556/A, Gorantla (V), Kodumur (M), Kurnool District	Kurnool	
12.	17.97 Ha. Silica Sand, White Shale & Yellow Ochre Mine of Sri T. Sathyanarayana, Sy.No.905/2, Kalugotla (V), Veldurthy (M), Kurnool District	Kurnool	
13.	19.596 Ha. Quartz Mine of M/s. Sriram Mines & Minerals, Sy. No. 557, Hattibelagal (V), Alur (M), Kurnool District	Kurnool	
14.	20.648 Ha. Calcite & Limestone Mine of N. Dakshinamurthy, U.S.H.B part of Yerragudi (V), Banaganapally (M), Kurnool District.	Kurnool	
15.	20.740 Ha Dolomite Mine of Sri.I.Sriramulu, Sy.No.57, Kothapalli (V), Bethamcherla (M), Kurnool District	Kurnool	
16.	14.72 Ha Quartz Mine of M/s.Hosadurga Cement & Chemicals Ltd., Sy.No.100, Chinnahyata Village & 1 of Peddahyata (V), Holagunda (M), Kurnool District	Kurnool	
17.	5.595 Ha. Dolomite Mine of Sri. B. Rajendranath (Kolumulapalli Dolomite Mine-I), Sy.No. 589/A/6/A, Kolumulapalli (V), Bethamcherla (M), Kurnool District	Kurnool	
18.	30.6 Ha. Limestone Mine of M/s. Lodhi Calcium	Kurnool	

	Products (P) Limited, Sy. No. U.S.H.B, Bethamcherla Village & Mandal, Kurnool District		
19.	8.517 Ha. Quartzite - Silica Sand Mine of M/s.Dasaratha Rami Reddy, Sy.No.905, Kalugotla (V), Veldurthy (M), Kurnool District	Kurnool	
20.	7.220 Ha Lime Stone & Dolomite Mine of R.Siva Lakshmi Devi, Sy.No.589/B2(P) & 588/P, Malkapuram (V), Dhone (M), Kurnool District	Kurnool	
21.	5.076 Ha Lime Stone & Dolomite Mine of M/s.R. Lakshmi Devi, Sy.No.489/BP, 489/C, 489/D, 489/E(P) & 471/B1, Malkapuram (V), Dhone (M), Kurnool District	Kurnool	
22.	20.242 Ha Silica Sand & Quartz Mine of M/s.Sri Sai Deep Minerals, Sy.No.214, Bukkapuram (V), Veldurthy (M), Kurnool District	Kurnool	
23.	10.88 Ha Sateatite & White Shale Mine of Sri.I.Chandra Sekhar, Sy.No. 291 & 291/A, Pendekal (V), Bethamcherla (M) Kurnool District	Kurnool	
24.	35.627 Ha. Yellow Ochre Mine of Sri B. Dasaratha Rami Reddy, Sy.No. 882/B, Kalugotla (V), Veldurthy (M), Kurnool District	Kurnool	
25.	5.263 Ha Dolomite Mine of Sri.I.Chandra Sekhar, Sy.No. 413/B2 and D2, 424/B2E, Malkapuram (V), Dhone (M) Kurnool District – Violation of the provisions of the Environment (Protection) Act, 1986	Kurnool	
26.	23.108 Ha.Yellow Ocher Mine of M/s. Prasanthi Mineral products, Sy.No.421, Ramallakota(V), Veldurthy(M), Kurnool District -Violation of provisions laid under Environment (Protection) Act, 1986 - Reg.	Kurnool	
27.	11.336 Ha Dolomite of M/s.Lakshmi Narasimha Granites, Sy.No.702/Z, Dhone (V&M), Kurnool District	Kurnool	
28.	8.517 Ha. Quartzite and Silica Sand Mine of M/s. Sridhar Mineral Industries, Sy. No. 905, Kalugotla (V), Veldurthy (M), Kurnool District.	Kurnool	
29.	11.655 Ha. Dolomite & White Shale Mine of Sri L.Yousuf Khan, Sy. No: U.S.H.B , Kommamarri village, Peapully Mandal, Kurnool District	Kurnool	
30.	14.770 Ha. Yellow Ochre, Natural Clay, Silica Sand & Quartzite Mine of Sri T. Madhusudhan Setty, Sy. No. 850/2, Kalugotla Village, Veldurthy Mandal, Kurnool District.	Kurnool	
31.	4.12 Ha Limestone of Sri.Mohammed Hussain, Sy. No. 634, Jaldurgam Village , Peapully Mandal, Kurnool District, State Andhra Pradesh	Kurnool	
32.	14.569 Ha Quartz Mine of M/s.SK Khadarbee, Sy.No.178(P), Thirumalapuram (V), Udaygiri (M), Nellore District	Kurnool	
33.	9.795 Ha Silica Sand Mine of S.Rama Devi, Sy.No.548/B, Kalva (V), Orvakal (M), Kurnool District Andhra Pradesh	Kurnool	
34.	9.795 Ha Silica Sand Mine of S.Rama Devi, Sy.No.548/B, Kalva (V), Orvakal (M), Kurnool District Andhra Pradesh	Kurnool	
35.	11.740 Ha Yellow Ochre Mine of Sri A. Srinivasulu, Survey No. 421, Ramallakota (V), Veldhurthi (M), Kurnool District,– Environmental Clearance – Rejected	Kurnool	



ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE, KURNOOL

1ST Floor, Shankar Shopping Complex, Krishna Nagar, Main Road, Kurnool

B.Y. Muni Prasad
Environmental Engineer

Tele : 08518 – 235800
Email : pcbkurnool@gmail.com

Lr. No. PCB/RO-KNL/Complaint /2021- 289

Dt:11.08.2021

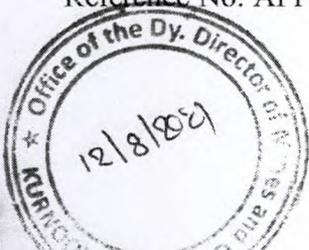
To
The Deputy Director of Mines & Geology,
45/86-6, Upstairs, Narasimha reddy Nagar,
Kurnool – 518003

Sir,

Sub:- APPCB – R.O: Kurnool – Complaints were received from Sri L.Srinivasulu of Kommemarri village, Peapully Mandal, Kurnool District, Andhra Pradesh against the mining units carrying out illegal mining activities at several places of Dhone and Peapully mandals of Kurnool District - **Requested to take Credible action against the Mining units and not allow the mining activities & not issue mining permits which are operating without obtaining Environmental Clearance, Consents of the Board and carrying out illegal excavations in mine lease areas and transporting the minerals/ore, etc., illegally – Regarding.**

- Ref:-**
1. From APPCB, RO, Kurnool to Deputy Director, Mines and Geology, letter dated. 15.07.2020.
 2. From APPCB, RO, Kurnool to Deputy Director, Mines and Geology, letter dated. 10.09.2020.
 3. From APPCB, RO, Kurnool to Deputy Director, Mines and Geology, letter dated. 05.10.2020.
 4. From APPCB, RO, Kurnool to Assistant Director, Kurnool, Mines and Geology, letter dated.01.07.2021.
 5. From APPCB, RO, Kurnool to Assistant Director, Kurnool, Mines and Geology, letter dated.31.07.2021.
 6. The O/o. Collector and District Magistrate, Kurnool has forwarded the Complaint of Sri L.Srinivasulu to the APPCB, Board Office, Vijayawada and the same was uploaded in APPCB, Public Grievance portal with Reference No. APPCBFB05002073 on 21.05.2021.
 7. The O/o. EFS&T has forwarded the Complaint of Sri L.Srinivasulu to the APPCB, Board Office, Vijayawada on 21.05.2021.
 8. This office has received a complaint lodged by Sri L.Srinivasulu of Kommemarri village, Peapully mandal, Kurnool District, Andhra Pradesh on 02/06/2021.
 9. The JCEE, Unit-II, APPCB, Board Office, Vijayawada vide email dated 07.07.2021, has forwarded the Complaint of Sri L.Srinivasulu and instructed the Regional Office, Kurnool to submit the latest status report.

Kind attention is invited to the references 6th, 7th, 8th and 9th cited above. It is to submit that, vide references 6th and 7th cited above, the Collector and District magistrate, Kurnool and the Secretary to Govt., EFS&T has forwarded the Complaint of Sri L.Srinivasulu to the APPCB, Board Office, Vijayawada and the same was uploaded in APPCB, Public Grievance portal with Reference No. APPCBFB05002073. Vide reference 8th cited above, this office has also received



a complaint from L.Srinivasulu, on some mining units located in Dhone and other mandals of Kurnool District with regard to illegal mining and requested the concerned departments to take action against the mining units and on other issues mentioned in the complaint.

Further, the JCEE, Unit-II, APPCB, Board Office, Vijayawada vide reference 9th cited above, has forwarded the Complaint of Sri L.Srinivasulu and instructed the Regional Office, Kurnool to submit the latest status report through mail. On scrutiny of the complaint it was noted that, most of the issues were not related to A.P. Pollution Control Board, by and large related to Mines and Geology and other departments. In the complaint, the petitioner stated a point related to APPCB i.e., **whether they have Environment Clearance or not.**

In this regard, it is to submit that, as per the office records, there are 16 mining units, which are having valid consents of the Board to carryout mining of Limestone, Dolomite, Steatite, White clay, White Shale, Serpentine, Calcite, Quartz in Dhone and Banaganapalli mandals. The details are as follows:

S. No	Name and Extent of the Mine	Sy. No	Village	Mandal	Mineral/ Ore	Consent validity
1.	L. Srinivasulu Dolomite & Lime Stone Mines (6.621 Ha)	571/F2-1	Kocheruvu	Dhone	Lime Stone	30.09.2021
2.	Dolomite, Steatite & White clay Mine of Sri. N.L.Madhusudhana Murthy (Mine lease area 5.597 Ha)	89	Valasala	Dhone	White clay, Steatite & Dolomite	31.07.2022
3.	South West Mining Limited (for dolomite /Limestone Mining)	501,503,504,505/C, A,B,D,E,G .H, 508/A etc.	Kamalapuram	Dhone	Dolomite/lime stone	31.03.2022
4.	Sri N.L.Madhusudhana Murthy (Mine lease area 0.809 Ha)	D.No.9-19-4/31	Dhone	Dhone	White clay & Dolomite	31.07.2022
5.	Dhanunjaya Enterprises (15.148 Ha Quartz Mine)	615/P	Ungaranigundla	Dhone	Quartz Mine	31.05.2023
6.	D.Krishna Reddy (Mine lease area - 4.205 Ha)	281/3 282 (P)	Valasala	Dhone	Dolomite, White Shale, Serpentine, Calcite	30-09-2021
7.	Dhanunjaya Enterprises (14.74 Ha Quartz Mine)	615/P	Ungaranigundla	Dhone	Quartz	31-08-2024
8.	Sri.M.Venkateswara Reddy, (Mine lease area - 2.647 Ha.)	489/A3B	Malkapuram	Dhone	Mining of Dolomite	31-08-2021
9.	Sri B.Rajendranath (Lime stone Mine – 4.801 Ha)	31/1, 193/1P, 193/2 & 193/3	Palkur	Banaganapalli	Kurnool	31.07.2021
10.	Sree Jayajothi Cements Ltd (Mine lease area - 149.392 Ha) (Lime stone mining)	719/1C, 719/3A, and 719/3A and 719/3C	Palkur	Banaganapalli	Kurnool	28.02.2022
11.	Smt. Suvarna (3.221 Ha Limestone Slabs (Black))	329, 330 & 333	Palkur	Banaganapalli	Kurnool	31.10.2023
12.	Smt S.Suvarna (Expansion), (Mine lease area - 3.221 Ha), Sy.No , (V), (M), Kurnool District	329, 330 & 333	Palkur	Banaganapalli	Kurnool	31-08-2023

Consent from the APCB and requested not to issue the mining permits, vide reference 2nd cited above.

- iii. To take credible action against the Mining units, not to allow the mining activity by the mining units (List of defaulting mining enclosed) and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO), vide reference 3rd cited above.

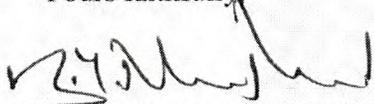
Also requested the Assistant Director, Department of Mines and Geology, Kurnool

- i. Not to allow the mining activity by the mining unit and not to issue permits to the unit till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board as the Hon'ble National Green Tribunal (NGT) based on the News Item Published in The Times of India, E-Paper dated 08.05.2021, Under the Caption "Andhra Pradesh: 10 feared dead, Several injured in blast at quarry in Kadapa" Vs The Chief Secretary to Govt. of Andhra Pradesh, Secretariat Guntur and Ors taken Suo Motu and issued order dated 21.05.2021 in the matter of O.A.No.115 of 2021 vide reference 4th cited above.
- ii. To go through the representation submitted by the villagers of Basaladoddi village and submit an action taken report to this Office. As a complaint was received from Sri Parasani Hanumaiah and other villagers of Basaladoddi village, Peddakadabur Mandal, Kurnool District against the illegal mining at Sy.No.286, Beside Sri Pairaya Anjaneya Swamy Temple, Basaladoddi village, Peddakadabur Mandal, Kurnool District requested to cancel their mining activity/permits, vide reference 5th cited above.

In view of the above, the Deputy Director, Department of Mines and Geology, Kurnool is requested to go through the representation submitted by Sri L.Srinivasulu of Kommemarri village and submit an action taken report to this Office, for on ward submission to the Chief Secretary, Government of Andhra Pradesh, Secretary to Govt., EFS&T, Collector and District Magistrate, Kurnool and Member Secretary, APPCB, Vijayawada, as the issues mentioned in the complaint are mostly related to Mines and Geology department and the enforcement authority is Mines & Geology Department with regard to illegal/unauthorized excavation, transporting without valid way bill issued by the mines department and without work permits to the mines.

Your kind co-operation is solicited in this regard to make them under Law abiders.

Yours faithfully,


ENVIRONMENTAL ENGINEER

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13.	Sri S. Bhaskar Reddy (3.715 Ha Limestone Slabs (Black) Mine)	333/Part	Palkur	Banaganapalli	Kurnool	31.10.2023
14.	Ch.Lakshmi Reddy Lime stone Slabs (Black) - 0.809 Ha	135	Palkur	Banaganapalli	Kurnool	31-01-2022
15.	Sri Sai Lakshmi Venkataswara Stones, (Mine lease area - 1.417 Ha.)	420/1	Palkur	Banaganapalli	Kurnool	31.01.2025.
16.	Sri J.V.Rama Subbaiah (Mine lease area - 0.437 Ha.) Lime Stone Slabs (Black) Mine	256/2	Palkur	Banaganapalli	Kurnool	28-02-2025

- In the complaint it was also stated that,
 - i. Some of the mining units are illegally carrying out the mining activities without permissions and given an example i.e., White clay mining units besides of Chinna Malkapuram Railway Track.
 - ii. B-Category mines, which have to excavate 50-100 tons/day but they are excavating above 200Tons, in the premises of Chandrapalle, Kommimari, Vutakonda, Kocheruvu, Kamalapuram, Pedda malkapuram, Chinna Malkapuram, Valasala, Bethamcherla, Palukuru, Raamarlakota.
 - iii. There are allegations of illegal mining at Sy. No. 635/1, Raamalingeswaram Village.
 - iv. In B- category mining units located at Malkapuram, Kamalapuram, E-Kothapalle, Kottala and Nearer to Malkapuram Railway Track are doing illegal blasting for Dolomite, Mosaic chips and Steatite minerals.

Keeping the above claims into consideration, it is requested to submit the list of mining units operating in the above said villages without obtaining Environmental Clearance and Consents of the Board so as to submit a detailed report to the higher authorities of APPCB (as per delegation of powers) to take legal action against the defaulting mining units. For taking legal action against the units, your kind co-operation is solicited in this regard to make them under Law abiders.

It is reminded that, earlier, the A.P. Pollution Control Board, Regional Office, Kurnool requested the Deputy Director, Department of Mines and Geology, Kurnool.

- i. Not to allow the mining units not to carry out the mining activity and not to issue work permits to the mining units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board as the Hon'ble Supreme Court also instructed the State Pollution control Boards/concerned departments not to allow the units to operate without valid Consent for Operation (CFO), vide reference 1st cited above.
- ii. To take stringent action on the mining unit and requested not to issue any licenses / permits to the mining of Sri Challa Chinnaiah [0.757 Ha. Lime Stone Slabs (Black)], Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District under any circumstances as a complaint was received from Sri K.Hanumantha Reddy, H.No:4-348, Betamcherla (V&M), Kurnool District against the mining unit for operating the mining activity without obtaining Environmental Clearance and



ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool – 518 002

B.Y. Muni Prasad
Environmental Engineer

Tele : 08518 235800
Email : roknl-ee1@appcb.gov.in

01C

Lr.No. PCB/RO-KNL/Tech/Mining/2021-

Dt: 03/09/2021

To

The Deputy Director of Mines & Geology,
45/86-6, Upstairs, Narasimhareddy Nagar,
Kurnool – 518003.

Sir,

Sub:- APPCB – R.O: Kurnool – Hon'ble NGT in the matter of O.A. No. 179 of 2021 has appoint a Joint Committee and directed the committee to submit the report to Hon'ble NGT on or before 13.09.2021 & also directed to file independent response before Hon'ble NGT, SZ, Chennai regarding the allegations made in the newspaper report – Hon'ble Supreme Court directions dated.22.02.2017 in W.P.No.375 of 2012 – Operation of mining units in violation of Environmental Laws – **Take action against the Mining units and not to allow the mining activities & not to issue mining permits to the operators which are operating without obtaining Environmental Clearance, Consents of the Board and not to carrying out illegal excavations in mine lease areas and stop transporting the minerals/ore, etc., illegally** – Violation of provisions laid under Environment (Protection) Act, 1986 – Requested – Regarding.



1. Hon'ble NGT (SZ) in O.A. No.179 of 2021 order dated: 11.08.2021.
2. Hon'ble Supreme Court directions dated.22.02.2017 in W.P.No.375 of 2012.
3. From APPCB, RO, Kurnool to Deputy Director, Mines and Geology, letter dated. 15.07.2020.
4. From APPCB, RO, Kurnool to Deputy Director, Mines and Geology, letter dated. 10.09.2020.
5. From APPCB, RO, Kurnool to Deputy Director, Mines and Geology, letter dated. 05.10.2020.
6. From APPCB, RO, Kurnool to Deputy Director, Mines and Geology, letter dated. 11.08.2020.

In continuation to the Regional Office, Kurnool letter dt.11.08.2021, it is requested to submit the list of mining units operating without obtaining Environmental Clearance and Consents of the Board so as to submit a detailed report to the higher authorities of APPCB (as per delegation of powers) to take legal action against the defaulting mining units. For taking legal action against the unit your kind co-operation is solicited in this regard to make them under Law abiders, vide reference 6th cited above.

Kind attention is invited to the reference 1st cited above, Hon'ble NGT has registered the case Suo Motu on the basis of the newspaper report published in the Eenadu, Telugu Newspaper, Kurnool Edition dated 20.07.2021 under the caption “అక్రమాల్లో గనులే! లీజుల పేరుతో ఇష్టానుసారంగా తవ్వకాలు రోడ్ల పక్క స్థలాలనూవలని వైనం” (Mining of potstone [Naparallu] excavation being done without leaving margins on either side of the roads)”. It is alleged in the newspaper report that this type of illegal activities are going on in Banganapally, Bethancherla, Dhone etc. in Kurnool District of Andhra Pradesh. These deposits are spread over thousands of hectares. According to the regulations, excavations are to be carried out in the area prescribed by the Government, but the leaseholders are acting at will as the authorities at filed

level ignore them thereby, huge loss is being caused to the exchequer. It is alleged in the newspaper report that Banaganapally Mines are spread over a large extent and in Kurnool District Geological Survey (potstone deposits) covers tens of mandals. There are plenty of white stone deposits along with maple mines in the area. The district has mainly maple and white stone mines in Banaganapally, Avuku, Kolimigundla, Gadivemula, Nandikotkur and Dhone Mandal. They are also doing excess mining illegally and that is not being monitored by the authorities as well. As per the provisions of the rules, the lessee has to pay up to Rs.25,000 per hectare under Dead Rent per annum whereas, they are excavating mineral worth hundreds of crores whereas the Government is receiving a revenue of Rs.60 Crores only annually. As per the Government regulation, excavations are to be carried out about 100 meters away from R & B roads and panchayat roads. It is also alleged in the report that on the way from Banaganapally to Palukuru, excavations were carried out without leaving even ten meters on either side of the road. The condition of the road leading Palukuru and Ramakrishnaram has become very bad, not even two meters are left. Not a meter margin was left on the road from Patapadu to Katikavanikunta and Fattenagar. Similar situation can be seen on the road leading to Nandyala and Tadipatri in Belim and Ankireddy areas of Kolimigundla Mandal though hundreds of RTC buses and other vehicles ply daily. Though it is the main road to Anantapur, Tadipatri and Bangalore, large scale excavations even poses danger to the persons travelling through that area.

It is to submit that, vide reference 2nd cited above, the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

This office has issued several notices to the mining units to apply for CFO of the board. However, it is requested to insist upon the mining units to obtain the renewal consent orders of the Board in validity as per Laws in Vogue by using your good offices as and when the unit holder approaches for permits.

It is reminded that, earlier, the A.P. Pollution Control Board, Regional Office, Kurnool requested the Deputy Director, Department of Mines and Geology, Kurnool.

- i. Not to allow the mining units not to carry out the mining activity and not to issue work permits to the mining units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board as the Hon'ble Supreme Court also instructed the State Pollution control Boards/concerned departments not to allow the units to operate without valid Consent for Operation (CFO), vide reference 3rd cited above.
- ii. To take stringent action on the mining unit and requested not to issue any licenses / permits to the mining of Sri Challa Chinnaiah [0.757 Ha. Lime Stone Slabs (Black)], Sy.No.135/1, Palkur (V), Banaganapally(M), Kurnool District under any circumstances as a complaint was received from Sri K.Hanumantha Reddy, H.No:4-348, Betamcherla (V&M), Kurnool District against the mining unit for operating the mining activity without obtaining Environmental Clearance and Consent from the APCB and requested not to issue the mining permits, vide reference 4th cited above.

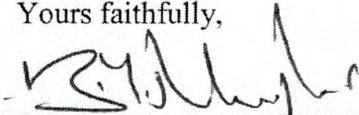
To take action against the Mining units, not to allow the mining activity by the mining units (List of defaulting mining enclosed) and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for

Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO), vide reference 5th cited above.

In view of the above, the Deputy Director, Department of Mines and Geology, Kurnool is requested to take action against the defaulting Mining unit as the Hon'ble NGT (SZ) in O.A No. 179 of 2021, order dated.11.08.2021. Also the Deputy Director, Department of Mines and Geology, Kurnool is requested not to allow the mining activity by the mining units and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

Hence your kind co-operation is solicited in this regard to make them under Law abiders.

Yours faithfully,



ENVIRONMENTAL ENGINEER

Encl: List of mining units having valid consents of the Board.

Copy submitted to the Joint Chief Environmental Engineer, Zonal office, Kurnool for kind information.

Copy submitted to the Assistant Director of Mines & Geology, M/s. VA commercial building, 4th floor, Kurnool – 518003 for kind information.

Copy submitted to the Assistant Director of Mines & Geology, Kanakaragureddy Complex, Banaganapalli, Kurnool District - 518124.

LIST OF MINING UNITS WHICH ARE HAVING VALUED CONSENTS OF THE BOARD

Sl.No.	Name of the Industry	Survey No	Village	Mandal	District	Mineral	Validity
1	Imperial Granites Pvt. Ltd (Mine Lease Area – 0.927 Ha) (Colour Granite Mine)	162	Ballekallu	Adoni	Kurnool	Mining of Colour Granite	30.09.2023
2	Sree Ramakrishna Minerals	348/1, 343/2 & 343/A, Compartment No.77	Sarparajapuram - Ramallakota	Veldurthy	Kurnool	Mining of Iron ore	31.05.2024
3	Smt. D.Venkata Subbamma (Mine Owner) Hanuman Dolomite Iron ore mines (12.662 Ha)	100	Valasala	Dhone	Kurnool	Mining of Iron ore	30.11.2024
4	Geo Mysore Services (India) Pvt Ltd	599, 600 etc	Jonnagari, pagadirai & Yerragudi	Thuggali	Kurnool	Mining and processing of Gold ore	30.09.2021
5	South West Mining Limited	589/A, 575/A, 849 & 798	Kolumulapalli	Bethamcherla	Kurnool	Mining of Dolomite, Crushing & Screening of Dolomite	30.09.2025
6	Sri G. Muralidhar (20.235 Ha) (Silica Sand & Quartz Mine)	29/A1	Pudicherla	Orvakal	Kurnool	Mining of Silica Sand & Quartzite	30.11.2024
7	Quartz Mine of Sri K.Sreenivasa Reddy (Mine lease area – 10.0 Ha)	194	Chinnahyatha	Holalagondi	Kurnool	Mining of Quartz	31.01.2025
8	Sri L. Fahad Alikhan - 22.096 Ha	571/F2-1	Kocheruvu	Dhone	Kurnool	Mining of dolomite and lime stone	31.03.2025
9	B. Rajendranath, (mine lease area - 4.050 Ha)	57/1C and 57/2	Palkur	Bethamcherla	Kurnool	Mining of Lime stone	28.02.2025
10	Dolomite Mine of Sri B.Rajendranath (4.150 Ha)	589/A6A	Kolumulapalli	Bethamcherla	Kurnool	Mining of Dolomite	31.04.2025
11	Sri B.Rajendranath (4.452 Ha)	54	Palkur	Banaganapalli	Kurnool	Mining of Lime stone	31.08.2025
12	Sri T. Raghuramulu Goud (Mine Lease Area – 6.220 Ha)	285	Ch.Yerragudi	Krishnagiri	Kurnool	Mining of Quartz	31.08.2025
13	Dhigvijay Minerals, (Mine lease area - 22.979 Ha)	782 & 873	Gutupalli	Bethamcherla	Kurnool	Mining of Iron ore	30.09.2022
14	L. Srinivasulu Dolomite & Lime Stone Mines (6.621 Ha)	571/F2-1	Kocheruvu	Dhone	Kurnool	Mining of Lime Stone	30.09.2021
15	Deccan lime stone mining company, (expansion) Mothugapadu lime stone mine	RF	Mothugapadu	Dhone	Kurnool	Mining of Lime stone	31.08.2022
16	Rain Cements Ltd (Mining) Unit-II		Boincheruvupally	Peapully	Kurnool	Mining of Lime stone	31.03.2022

7	M. Nagaiah Goud (Dolomite and Iron ore mi Dolomite, Steatite & White clay Mine of Sri. N.L.Madhusudhana Murthy (Mine lease area 5.597 Ha)		89	Kothapalli Valasala	Bethamcherla Dhone	Kurnool Kurnool	Mining of Dolomite and Iron ore mine Mining of White Clay, Steatite & Dolomite	31.05.2025 31.07.2022
18		1/1A,1/2,2,3,10 etc. & 347, 350/1,2,351,352 etc.		Kotapadu & Kalvarata	Kolimigundla	Kurnool	Mining of lime stone	31.07.2022
19	Prism Cement Limited,(Lime Stone Mines)							
20	Sri B. Rajendranath Lime Stone (Lime stone Mine - 2.255 Ha)	29 & 30/1		Palkur	Banaganapalli	Kurnool	Mining of Lime stone	31.07.2022
21	Sri B.Rajendranath (Mine lease area - 3.255)	55/2C & 1/28, C&D		Palkuru & Chervavapalli	Banaganapalli	Kurnool	Mining of Lime stone	31.07.2022
22	Sri B.Rajendranath (Lime stone Mine - 4.801 Ha)	31/1, 193/1P, 193/2 & 193/3		Palkur	Banaganapalli	Kurnool	Mining of Lime stone	31.07.2022
23	Sri N.Siva Rami Reddy	448/B		Ramapuram	Owk	Kurnool	Mining of Lime stone	31.07.2022
24	B.V. Joshi Mines & minerals: (Ganigattu Iron ore mine)	341, 342A		Sarparajapuram	Veldurthy	Kurnool	Mining of Iron ore	31.10.2021
25	Jayagunudatta Granites (2.0 Ha Black Granite Mine)	651		Katarukonda	Krishnagiri	Kurnool	Mining of Black Granite	31.12.2021
26	Jaya Lakshmi P Hedge (Mine Lease Area - 1.0 Ha)	835		Kotekallu	Yemmiganur	Kurnool	Mining of Colour Granite	31.12.2021
27	Anand Poojari (Mine Lease Area - 1.0 Ha)	Sy.No.1/1		S.Kondapuram	Adoni	Kurnool	Mining of Colour Granite	31.12.2021
28	Sree Jayajothi Cements Ltd (Mine lease area - 149.392 Ha) (Lime stone mining)	719/1C, 719/3A, and 719/3A and 719/3C		Palkur	Banaganapalli	Kurnool	Mining of Lime stone	28.02.2022
29	Nandini Mineral Industries (4.120 Ha)	105, 105/1, 2 and 113/1A		Kolumulapalli	Bethamcherla	Kurnool	Mining of Steatite	30.11.2022
30	Sree Jayajothi Cements Pvt Ltd (Limestone Mining)			Yenakandla	Banaganapalli	Kurnool	Mining of Lime stone	30.11.2022
31	Sri Dhannujay Manjunath Amin (Colour Granite Mine) (Mine Lease Area - 1.0 Ha)	538		Mandigiri	Adoni	Kurnool	Mining of Colour Granite	31.01.2022

32	B. Sanjeev Reddy & Co., Sy.No., and of (V), (M), kurnool District (8,288 Ha Iron Ore Mines)	432/A&B & 751/1 (P)	Sankalapuram & Seetharamapuram	Bethamcherla	Kurnool	Mining of Iron ore	31.03.2022
33	NSL Mining India Resources India Private Limited (Iron Ore beneficiation plant)	53/A	Veerayapalli	Muddavaram	Kurnool	Mining of Iron Ore	31.03.2022
34	S.K. Granites & Minerals (2.0 Ha)	103	Goudagal	Kosigi	Kurnool	Mining of Colour Granite	31.03.2022
35	South West Mining Limited (for dolomite /Limestone Mining)	501,503,504,505/C, A,B,D,E,G,H, 508/A etc.	Kamalapuram	Dhone	Kurnool	Mining of Dolomite/lime stone	31.03.2022
36	Sri N. Suryachandrudu (6.478 Ha Quartz Mine)	560	Chenchu Yerragudi	Krishnagiri	Kurnool	Mining of Quartz	31.05.2022
37	Laasya Granites (2.0Ha Colour Granite Mine)	279/1	Billekallu	Aspari	Kurnool	Mining of Colour Granite	31.07.2022
38	Sri N.L.Madhusudhana Murthy (Mine lease area 0.809 Ha)	D.No.9-19-4/31	Dhone	Dhone	Kurnool	Mining of White clay & Dolomite	31.07.2022
39	Ultra Tech Cement Ltd Tummalapenta Lease -2 (Mine lease area - 114.372 Ha)	155, 156,157, 158, 159, 160 etc	Ankireddipalli & Tummalapenta	Kolimigundla	Kurnool	Mining of Limestone	31.08.2022
40	Ultra Tech Cement Ltd., (Phase-I&II Lime Stone) (Mining Division)		Tummalapenta & Petnikota	Kolimigundla	Kurnool	Mining of Limestone	31.08.2022
41	Ultra Tech Cement Ltd., Petnikota Limestone Lease Mine - 2	894 to 901, 904, 907 to 913	Petnikota	Kolimigundla	Kurnool	Mining of Limestone	31.08.2022
42	Sri Ghanashyam Satish Patil (Mine lease area - 10.0 Ha) (Colour Granite mine)	405/1	Vandagallu	Kosigi	Kurnool	Mining of Colour Granite	31.10.2022
43	Sri Shaik Rassol (3.674Ha Colour Granite Mine)	333	Arekera	Alur	Kurnool	Mining of Colour Granite	31.10.2022
44	Sri V.Pedda Konda Reddy (4.080 Ha Lime Stone Mine)	78, 91 & 92	Venkatapuram	Banaganapalli	Kurnool	Mining of Lime stone	31.12.2022
45	S. Kalavathamma (4.99 Ha. Lime stone Mine)	133, 134/P	Venkatapuram	Banaganapalli	Kurnool	Mining of Lime stone	28.02.2023
46	Sree Rama Minerals, (Mine lease area - 10.12 Ha)	238/A	Yaparlapadu	Yaparlapadu	Kurnool	Mining of Red Oxide	28.02.2023
47	Sreelekha Minerals & Slabs Company, (3.765 Ha Steatite mine)	481/A	Kolumulapalli	Bethamcherla	Kurnool	Mining of Steatite	28.02.2023
48	Bhavitha Granite Home (Mine lease area - 4.0 Ha)	549/1	Krishnagiri	Krishnagiri	Kurnool	Mining of Colour Granite	30.04.2023

49	G. Radha Reddy (Mine Lease Area – 14.812 Ha) (White Shale / Clay, Dolomite & Sietrite Mine)	1153	Jaladurgam	Peapully	Kurnool	Mining of Dolomite	30.04.2023
50	Ghana Maddilety Swamy Granites (Mine lease area – 2.0 Ha) C/o Sri B.Ramalingadu	549/1	Krishnagiri	Krishnagiri	Kurnool	Mining of Colour Granite	30.04.2023
51	Madecena Granites (Mine Lease Area - 2.50 Ha)	Sy.No.1137 (Old Sy.No.987)	Chennampalli	Thuggali	Kurnool	Mining of Colour Granite	30.04.2023
52	B. Raghurami Reddy (Mine lease area – 2.0 Ha)	640	Mulugundam	Aspari	Kurnool	Mining of Colour Granite	30.04.2023
53	Imperial Granites Pvt Ltd (19.884 Ha Colour Granite Mine)	170	Ballekalu	Adoni	Kurnool	Mining of Colour Granite	30.06.2023
54	Maruthi Mines & Minerals (Mine lease area – 1.0 Ha)	38	Kallukunta	Peddakadubur	Kurnool	Mining of Colour Granite	30.06.2023
55	Ramakrishna Murthy (8.215 Ha Barytes Mine)	910/P	Gani	Gadivemula	Kurnool	Mining of Barytes	30.09.2023
56	D. Anitha Reddy (10.449 Ha Lime Stone Slabs (Black))	284/P & 285/P	Cherlopally	Owk	Kurnool	Mining of Lime Stone Slabs	30.11.2023
57	M. Narayana Reddy (Lime Stone Mine over an extent of 1.174 Ha)	309/2B	Nandavaram	Banaganapalli	Kurnool	Mining of Lime Stone	30.11.2023
58	S.Venkata Rami Reddy (4.99 Ha Lime Stone Mine)	505, 508 & 509	Nandavaram	Banaganapalli	Kurnool	Mining of Lime stone	30.11.2023
59	S.Dinesh Reddy (Mine lease area – 7.410 Ha.)	82,90/1 (P), 90/2, 90/3,91(P) & 94(P)	Yenkatapuram	Banaganapalli	Kurnool	Mining of Lime stone	31.01.2023
60	Ultra Tech Cement Ltd (Limestone Mining)		Guruvaniipalli	Kolmitigundla	Kurnool	Mining of Lime stone mine	31.01.2023
61	Adoni Multi Granites (Mine lease area – 1.0 Ha)	367	Isvi	Adoni	Kurnool	Mining of Colour Granite	31.03.2023
62	Madecena Granites (Colour Granite Mine) (Mine Lease Area 1.00 Ha)	1136 (old Sy.No.987)	Chennampalli	Thuggali	Kurnool	Mining of Colour Granite	31.03.2023
63	Mahathi Minerals (Mine lease area – 2.893 Ha)	308/1 (Old Sy.No.308)	Bellekallu	Aspari	Kurnool	Mining of Colour Granite	31.03.2023
64	Sai Shammukha Anjaneya Granites (Mine lease area – 1.0 Ha)	748/2	Chennampalli	Thuggali	Kurnool	Mining of Colour Granite	31.03.2023

65	Sai Shanmukha Anjaneya Granites (Mine lease area - 1.433 Ha)	738/3 Part	Chennampalli	Thuggali	Kurnool	Mining of Colour Granite	31.03.2023
66	Sri E. Rangaswamy Goud (Mine lease area - 1.0 Ha)	674	Chennampalli	Thuggali	Kurnool	Mining of Colour Granite	31.03.2023
67	Sri Poreddy Venu Gopal Reddy (Mine lease area - 3.0 Ha)	153/3 (Old Sy.No.153)	Chintakunta	Kosigi	Kurnool	Mining of Colour Granite	31.03.2023
68	Sri Vadde Mallesh (Mine lease area - 3.0 Ha)	153/2 (old Sy.No.153)	Chintakunta	Kosigi	Kurnool	Mining of Colour Granite	31.03.2023
69	Dhanunjaya Enterprises (15.148 Ha Quartz Mine)	615/P	Ungaranigundla	Dhone	Kurnool	Mining of Quartz Mine	31.05.2023
70	T. Sree Ramulu (Lime Stone Mine - 4.048 Ha)	511 & 1	Nandavaram & Venkatapuram	Banaganapalli	Kurnool	Mining of Lime Stone	31.05.2023
71	K. Hari Prasad Reddy (0.975 Ha for Road Metal Quarry)	69	Kotakandukuru	Allagadda	Kurnool	Mining of Road metal	31.07.2023
72	NSL Mining Resources India Pvt Ltd., (Formerly M/s Ravi Kumar Reddy Mining of Iron Ore) (6.293Ha Iron Ore Mines)	487/P, 488/P & 528/B2P	Muddavaram	Betamcherla	Kurnool	Mining of Iron Ore	31.07.2023
73	Sri Rama Minerals (Mine Lease Area - 84.028 Ha)	402/1	Pudicherla	Orvakal	Kurnool	Mining of Silica Sand & Quartzite	31.07.2023
74	V.U.S.B. Bhushan Kumar (Mine Lease Area - 108.032 Ha)	339/A	Bukkapuram	Veldurthy	Kurnool	Mining of Silica Sand	31.07.2023
75	V.U.S.B. Bhushan Kumar (Mine Lease Area - 121.457 Ha)	203	Bukkapuram	Veldurthy	Kurnool	Mining of Silica Sand	31.07.2023
76	South West Mining Limited (Mine lease area - 37.042 Ha)	70/1, 70/2, 74 & 82/B	Rangapuram	Bethamcherla	Kurnool	Mining of Dolomite	31.08.2023
77	Sree Jayajothi Cement Pvt Ltd (Mine lease area of 24.739 Ha)	507/3, 512, 513, 514/1, 514/1, 514/2, 514/3A, 514/3B, 514/4A, 514/4B, 519 & 7/1, 5/2	Nandavaram & Venkatapuram	Banaganapalli	Kurnool	Mining of Limestone	31.08.2023

78	P.C. Noor Mohammad Sab (4.910 Ha Colour Granite Mine)	107 (Old Sy.No.63/1)	Gowdegai	Kosigi	Kurnool	Mining of Colour Granite	31.08.2023
79	Raja Rajeswari Industries (Mine Lease Area - 19.226 Ha)	852	R.Kothapalli	Bethamcherla	Kurnool	Mining of Dolomite	31.08.2023
80	Smt. Suvanna (3.221 Ha Limestone Slabs (Black))	329, 330 & 333	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	31.10.2023
81	Smt S.Suvanna (Expansion), (Mine lease area - 3.221 Ha), Sy.No. (V), (M), Kurnool District	329, 330 & 333	Palkur	Banaganapalli	Kurnool	Mining of utilization of lime kankar from the existing	31.08.2023
82	(4.873 Ha Limestone Slabs (Black) Mine) Sree Venkateswara Slabs	23, 24, 34 & 35	Salamabad	Banaganapalli	Kurnool	Lime stone Slabs (Black)	31.10.2023
83	Sri S. Bhaskar Reddy (3.715 Ha Limestone Slabs (Black) Mine)	333/Part	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	31.10.2023
84	Sri A.Prabhakaran (8.894 Ha Colour Granite Mining)	399	Peddattumbalam	Adoni	Kurnool	Mining of Colour Granite	29.02.2024
85	Leo Mining Company	20 & 26 P	Rangapuram	Bethamcherla	Kurnool	Mining of Iron ore	30.06.2024
86	D. Shiva Shankar Reddy (2.911Ha - Road Metal Mining)	Comp No.313, Gulamallabad South R.F of Dhone Range	Bhanumakkala	Banaganapalli	Kurnool	Mining of Road Metal	31.05.2024
87	Dahmia Cements (Bharat) Limited Kotapadu Limestone Mine (New Mine for captive use)	364, 365, 372/1, 372/2, etc.	Kotapadu	Kolimigundla	Kurnool	Mining of Lime stone	31.05.2024
88	G.M.R. Stone crushers (Mine lease area -2.6624 Ha)	Comp No.313, Gulamallabad South R.F of Dhone Range	Bhanumakkala	Banaganapalli	Kurnool	Mining of Road metal	31.05.2024
89	Y. Lakshmi Devi (1.162 Ha Road Metal & Gravel Mine)		Bhanumakkala	Banaganapalli	Kurnool	Mining of Lime Stone	31.05.2024

90	Y. Balathimma Reddy (2.625 Ha - Road Metal Mining)	Comp No.313, Gulamallabad South R.F of Dhone Range	Bhanumakkala	Banaganapalli	Kurnool	Mining of Road metal	31.05.2024
91	Sai Sreya Minerals	556/A	Gorantla	Kodumur	Kurnool	Mining of Quartz	31.08.2024
92	0.886 Ha Lime stone slabs (Blacks) mining of K. Uma Maheswar	134	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	31.05.2023
93	D.Krishna Reddy (Mine lease area - 4.205 Ha)	281/3 282 (P)	Valasala	Dhone	Kurnool	Mining of Dolomite, White Shale, Serpentine, Calcite)	30.09.2024
94	Sri Venkateshwara Stone Crushers (Mine lease area - 2.246 Ha)	Compartment No.313, Gulamlibad South Reserve Forest, Dhone Range	Bhanumukkala	Banaganapalli	Kurnool	Mining of Road metal	31.05.2024
95	Bhargav Metal Unit (Mine lease area - 2.992 Ha)	Compartment No.313, Gulamlibad South Reserver Forest, Dhone Range	Bhanumukkala	Banaganapalli	Kurnool	Mining of Road metal	31.08.2024
96	Sagar Minerals (Formerly M/s. Sri B. Visweswara Reddy) (20.235 Ha Silica Sand Mine)	550/C	Orvakal	Orvakal	Kurnool	Mining of Silica Sand	31.03.2023
97	A. Mahananda Reddy, (Mine lease area - 1.821 Ha) Sy.No., (V), (M), Kurnool District	836	Kotekallu	Yemmiganur	Kurnool	Mining of Colour Granite	31.08.2022
98	S.V. Stone Crushing Unit (Mine lease area - 2.0 Ha)	19/IB	Pathikonda	Pathikonda	Kurnool	Mining of Road metal & and Intercalated waste	30.09.2024
99	Ediga Ranagaswamy Goud (Mine lease area - 1.0 Ha)	988/2 (Old Survey No.988)	Pathikonda	Pathikonda	Kurnool	Mining of Colour Granite	30.09.2024
100	Dhanunjaya Enterprises (14.74 Ha Quartz Mine)	615/P	Ungaranigundla	Dhone	Kurnool	Mining of Quartz	31.08.2024
101	Kranthi Industries (2.753 Ha. Lime Stone Mine)	76	Venkatapuram	Banaganapalli	Kurnool	Mining of lime stone	31.10.2022
102	Ch.Lakshmi Reddy Lime stone Slabs (Black) - 0.809 Ha	135	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	31.01.2022

103	Mallikarjuna Stones and Minerals, (Mine lease area - 1.157 Ha)	1398	Nannur	Oryakal	Kurnool	Mining of Road metal & Gravel	28.02.2022
104	Satyam Granites (1.0 Ha Black Granite Mine)	281	Chelichelimala	Devanakonda	Kurnool	Mining of Road metal & Gravel	28.02.2022
105	Sri Sai Lakshmi Venkataswara Stones, (Mine lease area - 1.417 Ha.)	420/1	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	31.01.2025
106	Vinayaka Granites, (Mine lease area - 4.280 Ha.)	8481/1	Krishnagiri	Krishnagiri	Kurnool	Mining of Colour Granite	30.07.2025
107	M.M.Natural Resources Private Limited, (Mine lease area - 3.0 Ha.)	1200/2 (Old Sy.No.993)	Thuggali	Thuggali	Kurnool	Mining of Colour Granite	30.11.2024
108	M.M.Natural Resources Private Limited, (Mine lease area - 3.360 Ha.)	1201 (Old Sy.No.993)	Thuggali	Thuggali	Kurnool	Mining of Colour Granite	30.11.2024
109	M.M.Natural Resources Private Limited, (Mine lease area - 1.540 Ha.)	688/2	Kotikal	Yemmiganur	Kurnool	Mining of Colour Granite	30.11.2024
110	Sri N.Kalandar (Mine lease area - 1.375 Ha.)	1/P	S.Kondapuram	Adoni	Kurnool	Mining of Road metal & Building stone	31.12.2024
111	Smt T.Sangeetha Lakshmi, (Mine lease area - 0.915 Ha) Sy.No. of (V), (M), Kurnool District	493/1	Kotikal	Yemmiganur	Kurnool	Mining of Colour Granite	28.02.2025
112	Sri J.V.Rama Subbaiah (Mine lease area - 0.437 Ha.) Lime Stone Slabs (Black) Mine	256/2	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	28.02.2025
113	Suguna Constructions (Mine lease area - 5.0 Ha.)	462/A1	Hulebeedu	Alur	Kurnool	Mining of Road metal & Gravel	28.02.2025
114	Sri B.Murali Krishna, (Mine lease area - 0.760 Ha.)	420/1	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	28.02.2025
115	Sri Balaji Works, (Mine lease area - 73.113 Ha)		Kochervu and Malkapuram	Dhone	Kurnool	Mining of Dolomite	30.06.2025
116	B.Sanjeev Reddy (Mine lease area - 4.727 Ha)	511/P, 511/3P and 530	Sarparajapuram	Veldurthy	Kurnool	Mining of Quartz & Quartzite	30.09.2023
117	Smt.G. Jayasudha, (Mine lease area - 4.210 Ha)	17/2 & 515	Chandrapalli	Peapully	Kurnool	Mining of Dolomite & Steatite	31.08.2025

118	Sri.G. Lakshmi Narayana, (Mine lease area - 2.595 Ha.)	212/2 & 500	Chandrapalli	Peapully	Kurnool	Mining of Dolomite & Steatite	31.08.2025
119	Ridhi Sidhi Vinayaka Mineral Traders, (Mine lease area - 11.194 Ha.)	72/1	Palakolanu	Orvakal	Kurnool	Mining of Quartzite	31.07.2023
120	Sri D.Janardhan (Mine lease area - 10.122 Ha)	548/B(P)	Kalava	Orvakal	Kurnool	Mining of Silica Sand	31.07.2023
121	Sri Lakshmi Narasimha Minerals (Mine lease area - 14.170 Ha)	314/P	Nagalooti	Midthur	Kurnool	Mining of Silica Sand	31.08.2025
122	Sri S. Konda Reddy (Mine lease area - 1.740 Ha.)	160/1 & 160/2	Palkur	Banaganapalle	Kurnool	Mining of Lime Stone Slabs (Black)	30.06.2025
123	Mallikarjuna Stones & Minerals, (Mine lease area - 2.647 Ha.)	293/Part	Tadakanapalle	Kallur	Kurnool	Mining of Road metal & Gravel	30.06.2022
124	Jaya Ranga Sai Granites, (Mine lease area - 1.0 Ha)	385/P	Chanugondla	Dhone	Kurnool	Mining of Black Granite	31.08.2026
125	Jaya Ranga Sai Granites, (Mine lease area - 1.0 Ha.) Sy.No. of (V), Dhone (M), Kurnool District	385	Chanugondla	Dhone	Kurnool	Mining of Black Granite	31.03.2026
126	The Ramco Cements Limited, (491.55 Ha of Chintalayapalle Lime Stone Mine)		Chintalayapalle & Itikyala	Kolimigundla	Kurnool	Mining of Limestone	30.06.2025
127	A.V. Chenna Reddy (Mine lease area - 1.109 Ha.)	21/P	Salamabad	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	30.06.2025
128	Sri B. Chinna Rao (Mine lease area - 0.405 Ha.)	256/2	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs	31.07.2025
129	Vikram Mines and Minerals (Mine lease area - 4.532 Ha.)	USHB/Part & 365	Bhanumukkala	Banaganapalle	Kurnool	Mining of Road metal	31.08.2025
130	Sri R. Madhusudhan Reddy (Mine lease area - 4.330 Ha.)	115/A	Nereducherla	Peapully	Kurnool	Mining of Lime Stone Slabs	28.02.2022
131	B.Harinatha Reddy, (Mine lease area - 7.096 Ha)	930, 931, 939, 941, 943 & 953/P	Kalugotla	Veldurthi	Kurnool	Mining of Silica Sand (Quartzite) & Yellow Ochre	30.09.2025.
132	Sri D.Janardhan (Mine lease area - 10.122 Ha)	548/B(P)	Kalava	Orvakal	Kurnool	Mining of Silica Sand	31.08.2025.

133	Sri Lakshmi Narasimha Minerals (Mine lease area - 14.170 Ha.)	314/P	Nagalooti	Midthur	Kurnool	Mining of Silica Sand	31.08.2025
134	Sri Derangula Raju (Mine lease area - 4.420 Ha.)	303/Part and 432	Komarolu	Orvakal	Kurnool	Mining of Road metal	30.09.2025.
135	Sri Md. Afroz, (Mine lease area - 2.751 Ha.)	348	Chennampalli	Tuggali	Kurnool	Mining of Colour Granite	30.09.2025.
136	Sri. V. V. S. Suresh, (mine lease area - 3.827 Ha.)	395/1A & 2	Kocheheruvu	Dhone	Kurnool	Mining of White Clay	30.09.2025.
137	Sri. B. Ravindra Reddy (Mine lease area - 12.469 Ha.)	634	Kommanarri	Peapally	Kurnool	Mining of White Clay & Mining of Steatite Mine	20.06.2022
138	Sri B. Pulla Reddy, (Mine lease area - 4.326 Ha.)	1/1/8/2 P & 9/1	Jaladurgam	Peapully	Kurnool	Mining of White Shale	15.05.2025
139	Sri M. Mallikarjuna Reddy, (Mine lease area - 46.559 Ha.)	288	Kethavaram	Orvakal	Kurnool	Mining of Silica Sand of Silica Sand & Quartzite	31.03.2025.
140	Sri B. Srinivasulu, (Mine lease area - 40.486 Ha.)	288	Kethavaram	Orvakal	Kurnool	Mining of Silica Sand & Quartzite	31.03.2025.
141	Sri. E. Srinivasulu (Mine lease area - 1.262 Ha.)	864/1, 3&7	Petnikota	Kolimigundla	Kurnool	Mining of Lime Stone Slabs (Mine lease area - 1.262 Ha.)	31.05.2023.
142	Sri Madasu Madi Reddy, (Mine lease area - 0.809 Ha.),	901	Kalugotta	Veldurthy	Kurnool	Mining of Silica Sand	30.11.2024
143	T. Krishna Murthy, (Mine lease area - 1.92 Ha.)	395/1B	Kocheeruvu	Dhone	Kurnool	Mining of Dolomite & White Shale	31.01.2022
144	Y. R. Mining Company, (Mine lease area - 23.579 Ha)	57	Gudikallu	Yemmiganaur	Kurnool	Mining of Quartz	30.06.2025.
145	Y. R. Mining Company, (Mine lease area - 21.024 Ha)	57	Gudikallu	Yemmiganaur	Kurnool	Mining of Quartz	30.11.2025.
146	Y. R. Mining Company, (Mine lease area - 21.243 Ha)	850	Kadavalla	Yemmiganur	Kurnool	Mining of Quartz	30.06.2025
147	Castle Rock, (Mine lease area - 5.0 Ha)	173/2	Devibetta	Yemmiganur	Kurnool	Mining of Quartz	31.10.2024
148	Sri E. Rajendra Goud (Mine lease area - 5.0 Ha.)	935 (Old Survey No.835)	Kotekallu	Yemmiganur	Kurnool	Mining of Colour Granite	31.10.2024

149	Sri S. Pramod Dhoka (Mine lease area - 3.708 Ha.)	869 (P) (Old Sy.No.425/1)	Kairuppala	Aspari	Kurnool	Mining of Colour Granite	31.10.2024
150	Sri E. Lakshminarayan Gowda (Mine lease area - 1.480 Ha.)	700/2	Kotekallu	Yemmiganur	Kurnool	Mining of Colour Granite	31.05.2025
151	Sri G.Seshi Reddy (Mine lease area - 1.773 Ha.)	256/2	Palkur	Banaganapalli	Kurnool	Mining of Colour Granite	31.10.2025
152	Sri K.E. Prathap, (Mine lease area - 3.925 ha)	717/B	Krishnagiri	Krishnagiri	Kurnool	Mining of Road Metal	31.10.2025
153	Sri V. Raja Gopala Reddy 2.0 Ha Colour Granite Mine	358 (Old Sy.No.342)	Kapati	Adoni	Kurnool	Mining of Color granite	28.02.2025
154	Imperial Granite, (Mine lease area - 3.0 Ha)	97	Rangapuram	Peddakadaburu	Kurnool	Mining of Color granite	30.11.2025
155	Smt. G.Kamamma (Mine lease area - 3.757 Ha.)	325/2A1	Sunkesula	Owk	Kurnool	Mining of Limestone	30.11.2025.
156	Sri.Gurappa Swamy Mines & Minerals (Mine lease area - 4.886 Ha.)	763/P	Kommemarri	Peapully	Kurnool	Mining of Shale & Clay	30.11.2024
157	Sri. C.Srinivasulu (Mine lease area - 0.686 Ha.)	325/C2	Sunkesula	Owk	Kurnool	Mining of Limestone	30.11.2025
158	Miss Gayathri Hedge (Mine lease area - 1.0 Ha.)	835	Kotekallu	Yemmiganur	Kurnool	Mining of Colour Granite	30.11.2024
159	B.S.K Granites, (Mine lease area - 3.0 Ha.) Sy.No., (V), (M), Kurnool District	288/P	Yerakalacheruvu	Krishnagiri	Kurnool	Mining of Black Granite	31.12.2025
160	P.V Ramana Reddy (Mine lease area - 11.66 Ha.)	236	Chellachelimala	Devanakonda	Kurnool	Mining of Quartz	31.03.2022
161	Maruthi Mines & Minerals, (Mine lease area - 4.0 Ha.)	989	Chinnatumbalam	Peddakadabur	Kurnool	Mining of Colour Granite	30.06.2023
162	Sri K.Siva Rama Krishna Reddy (Mine lease area - 1.0 Ha.)	1203/Part	Petnikota	Kolimigundla	Kurnool	Mining of Limestone slabs (Black) (Mine lease area - 1.0 Ha.)	28.02.2025.

163	Shree Arya Lakshmi Steel Pvt. Ltd., (Formerly Sri S. Satyanarayana Raju Company), Sy.No., (V), Betamcherla(M), Kurnool District	782	Taviskonda	Betamcherla	Kurnool	Mining of Iron ore	31.03.2022
164	Sri M. Adi Narayana Reddy (Mine lease area - 0.550 Ha.)	1045/Part	Pelnikota	Kolimigundla	Kurnool	Mining of Limestone slabs (Black)	28.02.2025
165	Sri K. Sreenivasa Reddy (Expansion), (Mine lease area - 10.0 Ha)	194	Chinnalyatha	Holalagondi	Kurnool	Mining of Quartz (Mine lease area - 10.0 Ha)	31.01.2025
166	Colour Granite Mine of Sri G. Dastagiri, (Mine lease area - 3.0 Ha)	433 (Old Sy.No.330)	Basaldoddi	Peddakadabur	Kurnool	Mining of Colour Granite	30.04.2023
167	Sri D. Siva Kumar, (Mine lease area - 1.214 Ha.)	6-1A	Nagalooty	Midthur	Kurnool	Mining of Limestone slabs (Black)	31.01.2026
168	Sri P. Venkata Krishnaiah (Mine lease area - 0.607 Ha.)	1023	Midthur	Midthur	Kurnool	Mining of Limestone slabs (Black)	31.10.2025
169	Sri S. Yella Naganna (Mine lease area - 0.404 Ha.)	1023	Midthur	Midthur	Kurnool	Mining of Limestone slabs (Black)	31.01.2026
170	M/s. Narmada Slab Polishing Industries (Mine lease area - 2.30 Ha.)	128	Palkur	Banaganapalle	Kurnool	Mining of Limestone slabs (Black)	31.01.2026
171	Sri K. Surya Prakash Reddy (Mine lease area - 0.586 Ha.)	307/4P & 307A(P)	Palkur	Banaganapalle	Kurnool	Mining of Limestone slabs (Black)	30.11.2024
172	Sri Sagararam Natesh Kumar, (Mine lease area - 20.242 Ha.)	288	Kethavaram	Orvakal	Kurnool	Mining of Silica Sand & Quartzite	30.09.2025
173	Sri T. Nagaseshudu (Mine lease area - 1.874 Ha.)	310/1	Palkur	Banaganapalle	Kurnool	Mining of Limestone slabs (Black)	28.02.2022
174	Sri S. Konda Reddy (Mine lease area - 2.930 Ha.) Sy.No. of Village, Mandal, Kurnool District	273 & 274	Palkur	Banaganapalle	Kurnool	Mining of Limestone slabs (Black)	31.01.2022.
175	Sree Jayajothi Cement Private Limited (Mine lease area - 4.929 Ha.)	488/2P & 488/3	Nandavaram	Banaganapalli	Kurnool	Mining of Lime Kankar	31.03.2022
176	Sesha Sai Quartzite Pvt. Ltd., (Mine Lease Area - 4.047 Ha)	439	Komarolu	Orvakal	Kurnool	Mining of Silica Sand & Quartz	28.02.2022



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE KURNOOL

1st Floor, ShanKar Shopping Complex, Krishna Nagar Main Road, Kurnool – 518 002

Dr.P.Prasada Rao M.Tech (Envt.)Ph.D.,
Environmental Engineer

Tele : 08518 235800

Email : roknl-ee1@appcb.gov.in

O/C

Lr.No. PCB/RO-KNL/Tech/Mining/2018-794

Dt:06.09.2018

To
The Assistant Director of Mines & Geology,
Tula Estate, Bellary Chowrasta,
Kodumur Road, Kurnool – 518003.

Sir,

Sub:- APPCB – R.O: Kurnool – Supreme Court Directions dated.22.02.2017 in
W.P.No.375 of 2012 – Operation of mining units in violation of Environmental
Laws – Not to allow the mining activity and not to issue mining permits –
Requested – Regarding.

Ref:- MoEF & CC, GoI notifications dated.14.03.2017

* * * * *

It is to informed that there are many mining units operating in violation of the
Environmental Laws by not renewing the Consent orders after expiry of the same. Of late, the
Hon`ble Supreme Court also instructed the State Pollution control Boards not to allow the units
to operate without valid Consent for Operation (CFO).

This office has issued several notices to the mining units to apply for CFO of the board.
In view of recalcitrant nature of the units, it is requested to insist upon the mining units to obtain
the renewal consent orders of the Board in validity as per Laws in Vogue by using your good
offices as and when the unit holder approaches for permits.

In view of the above, the Assistant Director, Department of Mines and Geology, Kurnool
is requested not to allow the mining activity by the mining units and not to issue permits to the
units till the mine operator obtains Environmental Clearance and Consent for Establishment
(CFE)/Consent for Operation (CFO) of the Board.

Hence your kind co-operation is solicited in this regard to make them under Law abiders.

Yours faithfully,

P Prasada Rao Digitally signed by P Prasada Rao
Date: 2018.09.06 19:58:26 +05'30'

ENVIRONMENTAL ENGINEER

Copy submitted to the Joint Chief Enviromental Engineer, Zonal office, Kurnool for kind
information


ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE KURNOOL

 1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool – 518 002

B.Y. Muni Prasad
Environmental Engineer

 Tele : 08518 235800
 Email : roknl-ee1@appcb.gov.in

Lr.No. PCB/RO-KNL/Tech/Mining/2020- 157
Dt:16.07.2020

To
 The Assistant Director of Mines & Geology,
 Kanakaragureddy Complex,
 Banaganapalli,
 Kurnool District - 518124.

Sir,

Sub:- APPCB – R.O: Kurnool – Supreme Court Directions dated.22.02.2017 in W.P.No.375 of 2012 – Operation of mining units in violation of Environmental Laws – Not to allow the mining activity and not to issue mining permits – Requested – Regarding.

Ref:- 1. MoEF & CC, GoI notifications dated.14.03.2017.
 2. APPCB, Regional Office, Kurnool letter dt.06.09.2018.

* * * * *

In continuation to the Regional Office, Kurnool dt.06.09.2018, it is to submit that, there are many mining units operating in violation of the Environmental Laws by not renewing the Consent orders after expiry of the same. The Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

This office has issued several notices to the mining units to apply for CFO of the board. In view of recalcitrant nature of the units, it is requested to insist upon the mining units to obtain the renewal consent orders of the Board in validity as per Laws in Vogue by using your good offices as and when the unit holder approaches for permits.

In view of the above, the Assistant Director, Department of Mines and Geology, Kurnool is requested not to allow the mining activity by the mining units and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

Hence your kind co-operation is solicited in this regard to make them under Law abiders.

Yours faithfully,

ENVIRONMENTAL ENGINEER

Copy submitted to the Joint Chief Environmental Engineer, Zonal office, Kurnool for kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool – 518 002

B.Y. Muni Prasad
Environmental Engineer

Tele : 08518 235800
Email : roknl-ee1@appcb.gov.in

Lr.No. PCB/RO-KNL/Tech/Mining/2020- 156

Dt:16.07.2020

To
The Assistant Director of Mines & Geology,
M/s. V.A. Commercial Building, 4th Floor,
Kurnool – 518003.

Sir,

Sub:- APPCB – R.O: Kurnool – Supreme Court Directions dated.22.02.2017 in W.P.No.375 of 2012 – Operation of mining units in violation of Environmental Laws – Not to allow the mining activity and not to issue mining permits – Requested – Regarding.

Ref:- 1. MoEF & CC, GoI notifications dated.14.03.2017.
2. APPCB, Regional Office, Kurnool letter dt.06.09.2018.

In continuation to the Regional Office, Kurnool dt.06.09.2018, it is to submit that, there are many mining units operating in violation of the Environmental Laws by not renewing the Consent orders after expiry of the same. The Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

This office has issued several notices to the mining units to apply for CFO of the board. In view of recalcitrant nature of the units, it is requested to insist upon the mining units to obtain the renewal consent orders of the Board in validity as per Laws in Vogue by using your good offices as and when the unit holder approaches for permits.

In view of the above, the Assistant Director, Department of Mines and Geology, Kurnool is requested not to allow the mining activity by the mining units and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

Hence your kind co-operation is solicited in this regard to make them under Law abiders.

Yours faithfully,

ENVIRONMENTAL ENGINEER

B.Y.

Copy submitted to the Joint Chief Environmental Engineer, Zonal office, Kurnool for kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE, KURNOOL

1ST Floor, Shankar Shopping Complex, Krishna Nagar, Main Road, Kurnool

B.Y. Muni Prasad,
Environmental Engineer

Tele : 08518 – 235800

Email : pcbkurnool@gmail.com

o/c

Lr.No. PCB/RO-KNL/Complaint /2020- 247

Dt:10.09.2020

To
The Assistant Director of Mines & Geology,
Banaganapalli Division, Banaganapalli
Kurnool District.

Sir,

Sub:- APPCB – R.O: Kurnool – Complaint received from Sri K.Hanumantha Reddy, H.No:4-348, Betamcherla (V&M), Kurnool District against the Lime stone slab (Black) mining of Sri Challa Chinnaiah, Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District - Operating the mining without obtaining Environmental Clearance and Consent of the Board – Requested not to issue permits to the mining activity – Regarding.

Ref:- 4. This office received a complaint lodged by Sri K.Hanumantha Reddy against the Lime stone slab (Black) mining of Sri Challa Chinnaiah on 24/08/2020.
5. Closure Orders dated: 19/03/2019 was issued to the mine
6. APPCB addressed a letter to the Asst. Director of Mines & Geology Department, Govt of A.P, Kurnool on 19/03/2019.

It is to submit that, a complaint was received from Sri K.Hanumantha Reddy, H.No:4-348, Betamcherla (V&M), Kurnool District against the Lime stone slab (Black) mining of Sri Challa Chinnaiah, Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District for operating the mining activity without obtaining Environmental Clearance and Consent from the APCB and requested not to issue the mining permits.

Vide reference 2nd cited, the APPCB, ZO, Kurnool has issued closure orders to the mining of Sri Challa Chinnaiah [0.757 Ha. Lime Stone Slabs (Black)], Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District for operating the mining activity without obtaining Environmental Clearance vide order dated: 19/03/2019.

Vide reference 3rd cited, the A.P. Pollution Control Board, Zonal Office, Kurnool has also addressed a letter to the Asst. Director of Mines & Geology Department, Govt of A.P, Kurnool stating that not issue work permits to the above mentioned mine.

In view of the above, you are requested to take stringent action on the above mine and requested not to issue any licenses / permits to the mining of Sri Challa Chinnaiah [0.757 Ha. Lime Stone Slabs (Black)], Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District under any circumstances.

This is submitted for information and necessary action immediately.

Yours faithfully,

ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool – 518 002

B.Y. Muni Prasad
Environmental Engineer

Tele : 08518 235800
Email : roknl-ee1@appcb.gov.in

Lr.No. PCB/RO-KNL/Tech/Mining/2021-

Dt: 01.09.2021

To
The Assistant Director of Mines & Geology,
Kanakaragureddy Complex,
Banaganapalli,
Kurnool District - 518124.

Sir,

Sub:- APPCB – R.O: Kurnool – Hon’ble NGT in the matter of O.A. No. 179 of 2021 has appoint a Joint Committee and directed the committee to submit the report to Hon’ble NGT on or before 13.09.2021 & also directed to file independent response before Hon’ble NGT, SZ, Chennai regarding the allegations made in the newspaper report – Hon’ble Supreme Court directions dated.22.02.2017 in W.P.No.375 of 2012 – Operation of mining units in violation of Environmental Laws – **Take action against the Mining units and not to allow the mining activities & not to issue mining permits to the operators which are operating without obtaining Environmental Clearance, Consents of the Board and not to carrying out illegal excavations in mine lease areas and stop transporting the minerals/ore, etc., illegally** – Violation of provisions laid under Environment (Protection) Act, 1986 – Requested – Regarding.

Ref:-

1. Hon’ble NGT (SZ) in O.A. No.179 of 2021 order dated: 11.08.2021.
2. Hon’ble Supreme Court directions dated.22.02.2017 in W.P.No.375 of 2012.
3. From APPCB, RO, Kurnool to Assistant Director, Mines and Geology, Kurnool letter dated: 06.09.2018.
4. From APPCB, RO, Kurnool to Assistant Director, Mines and Geology, Kurnool letter dated: 16.07.2020.
5. From APPCB, RO, Kurnool to Deputy Director, Mines and Geology, letter dated. 05.10.2020.
6. From APPCB, RO, Kurnool to Deputy Director, Mines and Geology, letter dated. 11.08.2020.

In continuation to the Regional Office, Kurnool letter dt.11.08.2021, it is requested to submit the list of mining units operating without obtaining Environmental Clearance and Consents of the Board so as to submit a detailed report to the higher authorities of APPCB (as per delegation of powers) to take legal action against the defaulting mining units. For taking legal action against the unit your kind co-operation is solicited in this regard to make them under Law abiders, vide reference 6th cited above.

Kind attention is invited to the reference 1st cited above, Hon’ble NGT has registered the case Suo Motu on the basis of the newspaper report published in the Eenadu, Telugu Newspaper, Kurnool Edition dated 20.07.2021 under the caption “అక్రమాల్లో గనులే! లీజుల పేరుతో ఇష్టానుసారంగా తవ్వకాలు రోడ్ల పక్క స్థలాలనూవలని వైనం” (Mining of potstone [Naparallu] excavation being done without leaving margins on either side of the roads)”. It is alleged in the newspaper report that this type of illegal activities are going on in Banganapally, Bethancherla, Dhone etc. in Kurnool District of Andhra Pradesh. These deposits are spread over thousands of hectares. According to the regulations, excavations are to be carried out in the area

prescribed by the Government, but the leaseholders are acting at will as the authorities at filed level ignore them thereby, huge loss is being caused to the exchequer. It is alleged in the newspaper report that Banaganapally Mines are spread over a large extent and in Kurnool District Geological Survey (potstone deposits) covers tens of mandals. There are plenty of white stone deposits along with maple mines in the area. The district has mainly maple and white stone mines in Banaganapally, Avuku, Kolimigundla, Gadivemula, Nandikotkur and Dhone Mandal. They are also doing excess mining illegally and that is not being monitored by the authorities as well. As per the provisions of the rules, the lessee has to pay up to Rs.25,000 per hectare under Dead Rent per annum whereas, they are excavating mineral worth hundreds of crores whereas the Government is receiving a revenue of Rs.60 Crores only annually. As per the Government regulation, excavations are to be carried out about 100 meters away from R & B roads and panchayat roads. It is also alleged in the report that on the way from Banaganapally to Palukuru, excavations were carried out without leaving even ten meters on either side of the road. The condition of the road leading Palukuru and Ramakrishnaram has become very bad, not even two meters are left. Not a meter margin was left on the road from Patapadu to Katikavanikunta and Fattenagar. Similar situation can be seen on the road leading to Nandyala and Tadipatri in Belim and Ankireddy areas of Kolimigundla Mandal though hundreds of RTC buses and other vehicles ply daily. Though it is the main road to Anantapur, Tadipatri and Bangalore, large scale excavations even poses danger to the persons travelling through that area.

It is to submit that, vide reference 2nd cited above, the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

This office has issued several notices to the mining units to apply for CFO of the board. However, it is requested to insist upon the mining units to obtain the renewal consent orders of the Board in validity as per Laws in Vogue by using your good offices as and when the unit holder approaches for permits.

It is reminded that, earlier, the A.P. Pollution Control Board, Regional Office, Kurnool requested the Deputy Director, Department of Mines and Geology, Kurnool.

- i. Not to allow the mining units not to carry out the mining activity and not to issue work permits to the mining units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board as the Hon'ble Supreme Court also instructed the State Pollution control Boards/concerned departments not to allow the units to operate without valid Consent for Operation (CFO), vide reference 3rd cited above.
- ii. Not to allow the mining activity by the mining units and not to issue permits to the unit till the mine operator obtains Environmental Clearances and Consent for Establishment (CFE)/Consent to Operation (CFO) of the Board as per the Supreme Court directions dated 22.02.2017 in W.P.No.375 of 2012 and reference as MOEF & CC, GOI notifications dated 14.03.2017 & APPCB, Regional Office, Kurnool letter dated: 06.09.2018, vide reference 4th cited above.

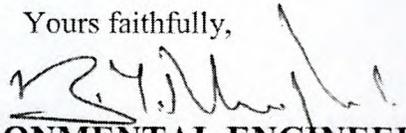
To take action against the Mining units, not to allow the mining activity by the mining units (List of defaulting mining enclosed) and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for

Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO), vide reference 5th cited above.

In view of the above, the Deputy Director, Department of Mines and Geology, Kurnool is requested to take action against the defaulting Mining unit as the Hon'ble NGT (SZ) in O.A No. 179 of 2021, order dated.11.08.2021. Also the Deputy Director, Department of Mines and Geology, Kurnool is requested not to allow the mining activity by the mining units and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

Hence your kind co-operation is solicited in this regard to make them under Law abiders.

Yours faithfully,



ENVIRONMENTAL ENGINEER

Ⓟ

Encl: List of mining units having valid consents of the Board.

Copy submitted to the Joint Chief Environmental Engineer, Zonal office, Kurnool for kind information.

Copy submitted to the Deputy Director of Mines & Geology, 45/86-6, Upstairs, Narasimhareddy Nagar, Kurnool – 518003



ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool – 518 002

B.Y. Muni Prasad
Environmental Engineer

Tele : 08518 235800
Email : roknl-ee1@appcb.gov.in

Lr.No. PCB/RO-KNL/Tech/Mining/2021-

Dt: 01.09.2021

To
The Assistant Director of Mines & Geology,
VA commercial building,
4th floor, Kurnool – 518003.
Sir,

Sub:- APPCB – R.O: Kurnool – Hon'ble NGT in the matter of O.A. No. 179 of 2021 has appoint a Joint Committee and directed the committee to submit the report to Hon'ble NGT on or before 13.09.2021 & also directed to file independent response before Hon'ble NGT, SZ, Chennai regarding the allegations made in the newspaper report – Hon'ble Supreme Court directions dated.22.02.2017 in W.P.No.375 of 2012 – Operation of mining units in violation of Environmental Laws – **Take action against the Mining units and not to allow the mining activities & not to issue mining permits to the operators which are operating without obtaining Environmental Clearance, Consents of the Board and not to carrying out illegal excavations in mine lease areas and stop transporting the minerals/ore, etc., illegally** – Violation of provisions laid under Environment (Protection) Act, 1986 – Requested – Regarding.

- Ref:-**
1. Hon'ble NGT (SZ) in O.A. No.179 of 2021 order dated: 11.08.2021.
 2. Hon'ble Supreme Court directions dated.22.02.2017 in W.P.No.375 of 2012.
 3. From APPCB, RO, Kurnool to Assistant Director, Mines and Geology, Kurnool letter dated: 06.09.2018.
 4. From APPCB, RO, Kurnool to Assistant Director, Mines and Geology, Kurnool letter dated: 16.07.2020.
 5. From APPCB, RO, Kurnool to Assistant Director, Mines and Geology, Kurnool letter dated: 01.07.2021.
 6. From APPCB, RO, Kurnool to Assistant Director, Mines and Geology, Kurnool letter dated: 31.07.2021.

* * * * *

In continuation to the Regional Office, Kurnool letter dt.11.08.2021, it is requested to submit the list of mining units operating without obtaining Environmental Clearance and Consents of the Board so as to submit a detailed report to the higher authorities of APPCB (as per delegation of powers) to take legal action against the defaulting mining units. For taking legal action against the unit your kind co-operation is solicited in this regard to make them under Law abiders, vide reference 6th cited above.

Kind attention is invited to the reference 1st cited above, Hon'ble NGT has registered the case Suo Motu on the basis of the newspaper report published in the Eenadu, Telugu Newspaper, Kurnool Edition dated 20.07.2021 under the caption “అక్రమాల్లో గనులే! లీజుల పేరుతో ఇష్టానుసారంగా తవ్వకాలు రోడ్ల పక్క స్థలాలనూవలని వైనం” (Mining of potstone [Naparallu] excavation being done without leaving margins on either side of the roads)”. It is alleged in the newspaper report that this type of illegal activities are going on in Banganapally, Bethancherla, Dhone etc. in Kurnool District of Andhra Pradesh. These deposits are spread over thousands of hectares. According to the regulations, excavations are to be carried out in the area prescribed by the Government, but the leaseholders are acting at will as the authorities at filed

level ignore them thereby, huge loss is being caused to the exchequer. It is alleged in the newspaper report that Banaganapally Mines are spread over a large extent and in Kurnool District Geological Survey (potstone deposits) covers tens of mandals. There are plenty of white stone deposits along with maple mines in the area. The district has mainly maple and white stone mines in Banaganapally, Avuku, Kolimigundla, Gadivemula, Nandikotkur and Dhone Mandal. They are also doing excess mining illegally and that is not being monitored by the authorities as well. As per the provisions of the rules, the lessee has to pay up to Rs.25,000 per hectare under Dead Rent per annum whereas, they are excavating mineral worth hundreds of crores whereas the Government is receiving a revenue of Rs.60 Crores only annually. As per the Government regulation, excavations are to be carried out about 100 meters away from R & B roads and panchayat roads. It is also alleged in the report that on the way from Banaganapally to Palukuru, excavations were carried out without leaving even ten meters on either side of the road. The condition of the road leading Palukuru and Ramakrishnaram has become very bad, not even two meters are left. Not a meter margin was left on the road from Patapadu to Katikavanikunta and Fattenagar. Similar situation can be seen on the road leading to Nandyala and Tadipatri in Belim and Ankireddy areas of Kolimigundla Mandal though hundreds of RTC buses and other vehicles ply daily. Though it is the main road to Anantapur, Tadipatri and Bangalore, large scale excavations even poses danger to the persons travelling through that area.

It is to submit that, vide reference 2nd cited above, the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

This office has issued several notices to the mining units to apply for CFO of the board. However, it is requested to insist upon the mining units to obtain the renewal consent orders of the Board in validity as per Laws in Vogue by using your good offices as and when the unit holder approaches for permits.

It is reminded that, earlier, the A.P. Pollution Control Board, Regional Office, Kurnool requested the Assistant Director, Department of Mines and Geology, Kurnool.

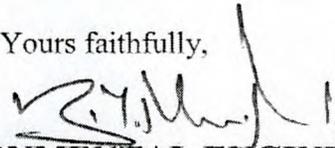
- i. Not to allow the mining units not to carry out the mining activity and not to issue work permits to the mining units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board as the Hon'ble Supreme Court also instructed the State Pollution control Boards/concerned departments not to allow the units to operate without valid Consent for Operation (CFO), vide reference 3rd cited above.
- ii. Not to allow the mining activity by the mining units and not to issue permits to the unit till the mine operator obtains Environmental Clearances and Consent for Establishment (CFE)/Consent to Operation (CFO) of the Board as per the Supreme Court directions dated 22.02.2017 in W.P.No.375 of 2012 and reference as MOEF & CC, GOI notifications dated 14.03.2017 & APPCB, Regional Office, Kurnool letter dated: 06.09.2018, vide reference 4th cited above.
- iii. Not to allow the mining activity & not to issue permits to M/s. Shashi Mining Solution (4.656 Ha.), Sy.No.194, Chinnahyata Village, Holagunda Mandal, Kurnool District unit till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board as the Hon'ble National Green Tribunal (NGT) based on the News Item Published in

Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO), vide reference 5th cited above.

In view of the above, the Deputy Director, Department of Mines and Geology, Kurnool is requested to take action against the defaulting Mining unit as the Hon'ble NGT (SZ) in O.A No. 179 of 2021, order dated.11.08.2021. Also the Deputy Director, Department of Mines and Geology, Kurnool is requested not to allow the mining activity by the mining units and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

Hence your kind co-operation is solicited in this regard to make them under Law abiders.

Yours faithfully,



ENVIRONMENTAL ENGINEER

Encl: List of mining units having valid consents of the Board.

Copy submitted to the Joint Chief Environmental Engineer, Zonal office, Kurnool for kind information.

Copy submitted to the Deputy Director of Mines & Geology, 45/86-6, Upstairs, Narasimhareddy Nagar, Kurnool – 518003



ANNEXURE-IV
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool – 518 002

B.Y. Muni Prasad
Environmental Engineer

Tele : 08518 235800
Email : knl.ro.ee@pcb.ap.gov.in

Lr.No. NGT-179/2021/PCB/RO/KRNL/2021- 382

Dated: 18.09.2021

To
The Joint Chief Environmental Engineer,
A.P. Pollution Control Board,
Zonal Office, Kurnool.

Respected Sir,

Sub: APPCB – RO: KNL – Hon'ble NGT (SZ) in O.A. No. 179 of 2021 order dated: 11.08.2021 - Lime stone slab Mining units located at Banaganapalli, Kolimigundla, Bethamcherla, etc., in Kurnool District are operating without CFE/CFO of the Board as per the list communicated by the Mines and Geology Department – Requested to take necessary action – Reg.

- Ref:**
1. Board Memo No. APPCB/UH-II/TF/Review Meeting/2018-799 dt. 21.03.2018.
 2. Hon'ble NGT (SZ) in O.A. No. 179 of 2021 order dated: 11.08.2021.
 3. T.O addressed a letter to Deputy Director and Assistant Director's, Kurnool and Banaganapalli of Mines and Geology Department on 03.09.2021.
 4. The Assistant Director Kurnool and Banaganapalli of Mines and Geology Department submitted the information on 06.09.2021 and 16.09.2021.
 5. APPCB, Board Office, Vijayawada email dated: 16.09.2021.

Adverting to the above references, it is to submit that, vide reference 1st cited above, the Chairman, A.P. Pollution Control Board, the Board Office, Vijayawada instructed all the Zonal Office's / Regional Office's to issue closure orders to the industries operating without valid Consents of the Board.

Further submitted that, the Hon'ble National Green Tribunal, Southern Zone, Chennai, has passed an order in Original Application No. 179/2021, on 11th August, 2021, to submit the Joint Committee report on the Mining of potstone [Naparallu] excavation being done without leaving margins on either side of the roads, and further the committee is directed to ascertain as to (i) whether the persons who are carrying on the mining activity in that area are having necessary permission/clearance/consent as required under the environment laws, (ii) whether any excess mining has been done in violation of the conditions (if any) imposed, then they are directed to ascertain the quantity of excess mining and impose environmental compensation, apart from imposing penalty and royalty for excess mining and also for cost restoration of damage caused to the environment, etc., vide reference 2nd cited above.

Recently, the Regional Office, Kurnool, requested the Deputy Director and Assistant Directors of Kurnool and Banaganapalli, Department of Mines & Geology, Kurnool vide reference 3rd cited above, requested to take action against the defaulting Mining unit as the

Hon'ble NGT (SZ) in O.A No. 179 of 2021, order dated.11.08.2021. Also the Deputy Director, Department of Mines and Geology, Kurnool is requested not to allow the mining activity by the mining units and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

Earlier, the A.P. Pollution Control Board, Regional Office, Kurnool requested the Deputy Director, Department of Mines and Geology, Kurnool.

- i. On 15.07.2020, not to allow the mining units not to carry out the mining activity and not to issue work permits to the mining units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board as the Hon'ble Supreme Court also instructed the State Pollution control Boards/concerned departments not to allow the units to operate without valid Consent for Operation (CFO).
- ii. On 10.09.2020, to take stringent action on the mining unit and requested not to issue any licenses / permits to the mining of Sri Challa Chinniah [0.757 Ha. Lime Stone Slabs (Black)], Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District under any circumstances as a complaint was received from Sri K.Hanumantha Reddy, H.No:4-348, Betamcherla (V&M), Kurnool District against the mining unit for operating the mining activity without obtaining Environmental Clearance and Consent from the APCB and requested not to issue the mining permits.
- iii. On 05.10.2020, to take credible action against the Mining units, not to allow the mining activity by the mining units (List of defaulting mining enclosed) and not to issue permits to the units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. As the Hon'ble Supreme Court also instructed the State Pollution control Boards not to allow the units to operate without valid Consent for Operation (CFO).

Also requested the Assistant Director, Department of Mines and Geology, Kurnool on 01.07.2021, not to allow the mining activity by the mining unit and not to issue permits to the unit till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board as the Hon'ble National Green Tribunal (NGT) based on the News Item Published in The Times of India, E-Paper dated 08.05.2021, Under the Caption "Andhra Pradesh: 10 feared dead, Several injured in blast at quarry in Kadapa" Vs The Chief Secretary to Govt. of Andhra Pradesh, Secretariat Guntur and Ors taken Suo Motu and issued order dated 21.05.2021 in the matter of O.A.No.115 of 2021 vide reference 4th cited above.

Board office, Vijayawada vide mail dated 16.09.2021 informed that, in connection to the Hon'ble Tribunal Suo Motu registered O.A No 179 of 2021 based on the news item published in Eenadu Telugu Newspaper, Andhra Pradesh Edition, Kurnool District, dt. 20.07.2021, "Mixing of Potstone (Naparallu) Excavation being done without leaving margin on either side of the

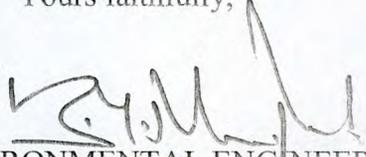
roads” the Joint committee shall submit the report on or before 27.09.2021 as the Board is required to file an independent response. The case is posted on 27.09.2021. Also directed the EE, RO, Kurnool to submit an independent report to the Board as discussed for filing in the Hon’ble NGT on or before 20.09.2021.

On continuous pursuation the Assistant Director, Kurnool and Banaganapalli of Department of Mines and Geology has submitted the list of Lime stone slab Mining units operating in their Jurisdiction, vide reference 3rd cited above. As per the information obtained from the Department of Mines & Geology, Kurnool District, 453 mining units are operating without obtaining CFE/CFO of the Board and Environmental Clearance from SEIAA (list is enclosed).

In view of the above, it is requested that, suitable necessary action may be taken against the defaulting mining units identified by the department of Mines and Geology, which are being operated without obtaining Environmental Clearance and CFE/CFO of the Board, under the provisions of Water (Prevention and control of Pollution) Act, 1974 & its amendments thereof and Air (Prevention and control of Pollution) Act, 1981 & its amendments thereof.

This is submitted for favour of kind information and necessary action.

Yours faithfully,



ENVIRONMENTAL ENGINEER

